



**SCHEME INFORMATION DOCUMENT**  
**SECTION I**

**SBI**  
**BALANCED**  
**ADVANTAGE FUND**  
An open-ended dynamic asset allocation fund

| Product Labeling of the Scheme                                                                                                                                                                                      |                                                                                                                                                                                                           |                                                                                                                                                                           |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>This product is suitable for investors who are seeking*:</b>                                                                                                                                                     | <b>Scheme Riskometer</b>                                                                                                                                                                                  | <b>Benchmark Riskometer</b><br>As per AMFI Tier I Benchmark i.e. NIFTY 50 HYBRID COMPOSITE DEBT 50:50 INDEX                                                               |
| <ul style="list-style-type: none"> <li>Long term capital appreciation</li> <li>Dynamic Asset allocation between equity and equity related Instruments including derivatives and fixed income instruments</li> </ul> |  <p align="center"><b>RISKOMETER</b><br/>Investors understand that their principal will be at moderately high risk</p> |  <p align="center"><b>RISKOMETER</b><br/>The benchmark riskometer is at High risk</p> |

\*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

**Offer of Units at applicable NAV during Continuous offer**

| Mutual Fund                                                                                                  | Trustee Company                                                                                              | Asset Management Company                                                                                       |
|--------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------|
| SBI Mutual Fund                                                                                              | SBI Mutual Fund Trustee Company Private Limited ('Trustee Company')<br>CIN: U65991MH2003PTC138496            | SBI Funds Management Limited ('AMC')<br>(A joint venture between SBI and AMUNDI)<br>CIN: U65990MH1992PLC065289 |
| Corporate Office                                                                                             | Registered Office:                                                                                           | Registered Office:                                                                                             |
| 9 <sup>th</sup> Floor, Crescenzo, C- 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 | 9 <sup>th</sup> Floor, Crescenzo, C- 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 | 9 <sup>th</sup> Floor, Crescenzo, C- 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051   |

Website : [www.sbimf.com](http://www.sbimf.com)

**The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.**

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

**The investors are advised to refer to the Statement of Additional Information (SAI) for details of SBI Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on [www.sbimf.com](http://www.sbimf.com).**

**SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.**

**The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.**

This Scheme Information Document is dated November 29, 2024.

## **Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME**

| <b>Sr. No.</b> | <b>Title</b>                                                               | <b>Description</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
|----------------|----------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>I.</b>      | <b>Name of the scheme</b>                                                  | SBI Balanced Advantage Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| <b>II.</b>     | <b>Category of the Scheme</b>                                              | Hybrid - Balanced Advantage Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>III.</b>    | <b>Scheme type</b>                                                         | An open-ended dynamic asset allocation fund.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| <b>IV.</b>     | <b>Scheme code</b>                                                         | SBIM/O/H/DAA/21/07/0133                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| <b>V.</b>      | <b>Investment objective</b>                                                | To provide long term capital appreciation / income from a dynamic mix of equity and debt investments. However, there is no assurance that the investment objective of the Scheme will be achieved.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| <b>VI.</b>     | <b>Liquidity/listing details</b>                                           | The scheme being offered is an open ended scheme and will provide redemption / switch facility to investor on every business day at applicable NAV subject to prevailing exit load.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| <b>VII.</b>    | <b>Benchmark (Total Return Index)</b>                                      | NIFTY 50 HYBRID COMPOSITE DEBT 50:50 INDEX<br>The composition of the aforesaid benchmark is such that it is most suited for comparing performance of the Scheme.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>VIII.</b>   | <b>NAV disclosure</b>                                                      | 11.00 p.m. on same business day -<br><br>10:00 a.m. on following business day – In case the scheme invests in foreign securities<br><br>Further Details in Section II.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| <b>IX.</b>     | <b>Applicable timelines</b>                                                | Timeline for <ul style="list-style-type: none"> <li>Dispatch of redemption proceeds - within 3 working days from the date of redemption or repurchase (under normal circumstances)<br/>Further, in exceptional situations additional timelines in line with AMFI letter no. AMFI/35P/MEM -COR/74/2022-23 dated January 16, 2023 will be applicable for transfer of redemption or repurchase proceeds to the unitholders.</li> <li>Dispatch of IDCW (if applicable) - Within 7 working days from the record date.</li> </ul>                                                                                                                                                                                                                                                                                     |
| <b>X.</b>      | <b>Plans and Options</b><br>Plans/Options and sub options under the Scheme | The scheme would have two plans viz Direct Plan & Regular Plan. Options under each Plan(s)<br><br>Both Direct and Regular plans will have two options Growth and Income Distribution cum capital withdrawal (IDCW) option. IDCW option will have the facility of Reinvestment of Income Distribution cum capital withdrawal option (IDCW Re-investment), Payout of Income Distribution cum capital withdrawal option (IDCW Payout) & Transfer of Income Distribution cum capital withdrawal plan (IDCW Transfer). Under IDCW option the scheme offers, Weekly, fortnightly and monthly frequency with reinvestment, payout, transfer facilities. For weekly IDCW options, payout facility is available only for investment above Rs. 1 crore.<br>Growth will be the default option & IDCW Re-investment will be |

|              |                                                                                                                     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|--------------|---------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|              |                                                                                                                     | default facility.<br>For detailed disclosure on default plans and options, kindly refer SAI.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| <b>XI.</b>   | <b>Load Structure</b>                                                                                               | <b>Exit Load:</b> <ul style="list-style-type: none"> <li>• NIL - If units purchased or switched in from another scheme of the Fund are redeemed or switched out upto 10% of the units (the limit) purchased or switched on or before 1 year from the date of allotment.</li> <li>• 1% of the applicable NAV - If units purchased or switched in from another scheme of the Fund are redeemed or switched out in excess of the limit on or before 1 year from the date of allotment</li> <li>• NIL - If units purchased or switched in from another scheme of the Fund are redeemed or switched out after 1 year from the date of allotment</li> </ul> |
| <b>XII.</b>  | <b>Minimum Application Amount/switch in</b>                                                                         | <ul style="list-style-type: none"> <li>• During NFO: Not applicable</li> <li>• On continuous basis:<br/>Rs. 5000/- &amp; in multiples of Re.1</li> </ul> <p>Note – For investments made by designated employees of SBI Funds Management Limited in line with paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, requirement for minimum application/ redemption amount will not be applicable</p> <p>Investors have the facility to switchover between the Plans at NAV. Also, switchover facility at the NAV related prices to other open-ended schemes of SBI Mutual Fund is available.</p>                           |
| <b>XIII.</b> | <b>Minimum Additional Purchase Amount</b>                                                                           | Rs. 1000/- & in multiples of Re.1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| <b>XIV.</b>  | <b>Minimum Redemption/switch out amount</b>                                                                         | <p>Rs. 500/- or 1 units or account balance whichever is lower.</p> <p>Note – For investments made by designated employees of SBI Funds Management Limited in line with paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, requirement for minimum application/ redemption amount will not be applicable</p> <p>Investors have the facility to switchover between the Plans at NAV. Also, switchover facility at the NAV related prices to other open-ended schemes of SBI Mutual Fund is available.</p>                                                                                                                 |
| <b>XV.</b>   | <b>New Fund Offer Period</b><br>This is the period during which a new scheme sells its units to the investors.      | NFO opens on: Not applicable<br>NFO closes on: Not applicable<br><br>This is not New Fund Offer Period and the units are available for continuous subscription and redemption at NAV based prices.                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| <b>XVI.</b>  | <b>New Fund Offer Price:</b><br>This is the price per unit that the investors have to pay to invest during the NFO. | Not applicable                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |

|              |                                                                                                                                           |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|--------------|-------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>XVII.</b> | <b>Segregated portfolio/side pocketing disclosure</b>                                                                                     | Yes, the Scheme can undertake segregated portfolio.<br><br>For Details, kindly refer SAI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| <b>XVIII</b> | <b>Swing pricing disclosure</b>                                                                                                           | No. the scheme will not undertake swing pricing.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| <b>XIX.</b>  | <b>Stock lending/short selling</b>                                                                                                        | Yes, the scheme may also engage in stock lending<br>For Details, kindly refer SAI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| <b>XX.</b>   | <b>How to Apply and other details</b>                                                                                                     | <p>Investors are advised to refer SAI &amp; application form for instructions. Please note that Applications complete in all respects together with necessary remittance may be submitted at any OPAT of SBIMF. The application amount in cheque shall be payable to “<b>SBI Balanced Advantage Fund</b>”. The Cheques should be payable at the Centre where the application is lodged. No outstation cheques or stock invests will be accepted.</p> <p>Investors are requested to note that application form is available with Investor Service Centres(ISCs)/Official Points of Acceptance (OPAs) of SBI Mutual Fund or can be downloaded from <a href="https://www.sbimf.com/forms">https://www.sbimf.com/forms</a>. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) is also available on <a href="https://www.sbimf.com/contact-us">https://www.sbimf.com/contact-us</a>.</p> <p>For details, kindly refer to section II</p> |
| <b>XXII.</b> | <b>Investor services</b>                                                                                                                  | <p>Details of Investor Relations Officer of the AMC:<br/>Name: Mr. C A Santosh<br/>Address: SBI Funds Management Ltd.,<br/>Investor Relations Officer)<br/>Address: 9th Floor, Crescenzo, C– 38 &amp; 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051</p> <p>Telephone number: 022 61793537<br/>e-mail: customer.delight@sbimf.com</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| <b>XXIII</b> | <b>Specific attribute of the scheme (such as lock in, duration in case of target maturity scheme/close ended schemes) (as applicable)</b> | Not applicable                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| <b>XXIV</b>  | <b>Special product/facility available during the NFO and on ongoing basis</b>                                                             | <p>The Scheme offers following facilities on an ongoing basis.</p> <p><b>i) Systematic Investment Plan</b><br/>For investors, the fund offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of SBI MF's locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market.</p> <p>The Scheme offers Daily, weekly, Monthly, Quarterly, Semi-Annual and Annual Systematic Investment Plan.</p> <p><b>ii) Systematic Withdrawal Plan</b></p>                                                                                                                                                                                                                                                                                           |

|      |         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
|------|---------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|      |         | <p>Under SWP, a minimum amount of Rs. 500/- can be withdrawn every month or quarter or weekly or half yearly or on an annual basis by indicating in the application form or by issuing advance instructions to the Registrar at any time. The Scheme offers Day based and Date based SWP.</p> <p>iii) Systematic Transfer Plan<br/>Systematic Transfer Plan is a combination of systematic withdrawal from one scheme and systematic investment into another scheme. Therefore the minimum amount of withdrawals applicable under SWP would be applicable to STP also. Similarly the minimum investments applicable for each scheme under SIP would be applicable to STP.</p> <p>For further details of above special products / facilities, For Details, kindly refer SAI</p> |
| XXV. | Weblink | <p>Please refer to our website for the following:</p> <p>TER for last 6 months/ Daily TER:</p> <p>Please refer - <a href="https://www.sbimf.com/total-expense-ratio-of-mutual-fund-schemes">https://www.sbimf.com/total-expense-ratio-of-mutual-fund-schemes</a></p> <p>Scheme factsheet:<br/>Please refer - <a href="https://www.sbimf.com/factsheets">https://www.sbimf.com/factsheets</a></p>                                                                                                                                                                                                                                                                                                                                                                               |

## **DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY**

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that the SBI Balanced Advantage Fund approved by them is a new product offered by SBI Mutual Fund and is not a minor modification of any existing scheme/fund/product at the time of the launch.

**Date: November 29, 2024**  
**Place: Mumbai**

Sd/-  
**Name: Nand Kishore**  
**Designation: Managing Director & CEO**

## Part II. INFORMATION ABOUT THE SCHEME

### A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

The funds collected under the scheme shall generally be invested consistent with the objective of the scheme in the following manner:

| Instruments                                                                                                                      | Indicative allocations (% of total assets) |         |
|----------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|---------|
|                                                                                                                                  | Minimum                                    | Maximum |
| Equity and Equity related instruments                                                                                            | 0                                          | 100     |
| Debt securities (including securitized debt) and money market instruments (including TRIPARTY REPO, Reverse Repo and equivalent) | 0                                          | 100     |
| Units issued by REITs and InvITs*                                                                                                | 0                                          | 10      |

The scheme may seek invest opportunities in foreign securities including ADR/GDR/Foreign equity and overseas ETFs and debt securities subject to Regulations. Such investment may not exceed 20% of the net assets of the scheme.

Pursuant to paragraph 12.19.1.3(c) of SEBI's Master Circular for Mutual Funds dated June 27, 2024, on an ongoing basis the scheme will have an investment headroom of 20% of the average AUM in Overseas securities / Overseas ETFs of the previous three calendar months for that month to invest in Overseas securities / Overseas ETFs subject to maximum limits.

The scheme may invest in securitized debt upto 50% of the debt portfolio.

Exposure to equity derivatives (including writing covered call options in line with SEBI guidelines) may be to the extent of 50% of the net assets. The scheme may invest in debt derivatives to the extent 20% of the net assets of the scheme.

\*The exposure will be in line with SEBI limits specified from time to time.

The scheme shall make investment in Securities lending upto 20% of the total assets with maximum single intermediary exposure restricted to 5% of the total assets or as permitted by SEBI from time to time.

The Gross exposure of the Scheme to repo transactions in corporate debt securities shall not be more than 10% of the net assets of the scheme or as permitted by SEBI from time to time.

The scheme may invest in Mutual Fund units including ETFs to the extent of 35% of net assets. This investment is subject to prevailing regulatory limits of aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company which shall not exceed 5% of the net asset value of the mutual fund.

The total exposure towards Credit Enhancement / structured obligations such as corporate / promoter guarantee etc. shall not exceed 10% of debt portfolio of the Scheme and group exposure shall not exceed 5% of debt portfolio of the Scheme.

The Scheme shall not invest more than 10% of its NAV of the debt portfolio of the scheme in such instruments having special features or as permitted by SEBI from time to time.

The proportion of the scheme portfolio invested in each type of security will vary in accordance with economic

conditions, interest rates, liquidity and other relevant considerations, including the risks associated with each investment. Performance of the scheme will depend on the Asset Management Company's ability to assess accurately and react to changing market conditions.

The cumulative gross exposure through equity, debt, derivative positions (including commodity and fixed income derivatives), repo transactions and credit default swaps in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), foreign securities, other permitted securities/assets and such other securities/assets as may be permitted by the Board from time to time should not exceed 100% of the net assets of the scheme in accordance with Paragraph 12.24 of SEBI Master Circular for Mutual funds.

However, pursuant to paragraph 12.25 of SEBI Master Circular of Mutual Funds dated May 19, 2023 and SEBI letter no. SEBI/ HO/ IMD – II/ DOF3 / OW/ P/ 2021/ 31487/ 1 dated November 3, 2021 addressed to AMFI, it has been mentioned that cash or cash equivalents like Government securities, T-Bills and repo on Government Securities with residual maturity of less than 91 days may be treated as not creating any exposure.

There can be no assurance that the investment objective of the scheme will be achieved

**Indicative Table** (Actual instrument/percentages may vary subject to applicable SEBI circulars)

| Sl. no | Type of Instrument                                       | Percentage of exposure                                                                                                                                                                                                              | Circular references                                                                                                                         |
|--------|----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Securities Lending                                       | 20% of the total assets with maximum single intermediary exposure restricted to 5% of the total assets or as permitted                                                                                                              | Regulation 44(4) of SEBI Mutual Fund Regulations 1996 read with Para 12.11 of the SEBI Master Circular for Mutual Funds dated June 27, 2024 |
| 2.     | Equity Derivatives for hedging and non- hedging purposes | 50% of the net assets                                                                                                                                                                                                               | Para 12.25 of the SEBI Master Circular for Mutual Funds dated June 27, 2024                                                                 |
| 3      | Debt derivatives for hedging and non-hedging purposes    | 20% of the net assets                                                                                                                                                                                                               | Para 12.25 of the SEBI Master Circular for Mutual Funds dated June 27, 2024                                                                 |
| 4      | Securitized Debt                                         | 50% of the net assets                                                                                                                                                                                                               | Para 12.15 of the SEBI Master Circular for Mutual Funds dated June 27, 2024                                                                 |
| 5.     | Repo in Corporate Debt                                   | Upto 10%                                                                                                                                                                                                                            | Paragraph 12.18 of the SEBI Master Circular dated June 27, 2024                                                                             |
| 6.     | Mutual Fund units including ETFs                         | 35% of net assets.<br><br>However, the Scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investments made by all | Clause 4 of Schedule 7 read with Regulation 44(1)                                                                                           |

|     |                                                                                         |                                                                                                                                                                          |                                                                                                                                                                      |
|-----|-----------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                                                         | schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund |                                                                                                                                                                      |
| 7.  | ADR/GDR/Foreign equity and overseas securities and overseas ETFs                        | 20% of the net assets.                                                                                                                                                   | Paragraph 12.19 of the SEBI Master Circular for Mutual Funds dated June 27, 2024 read with SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024 |
| 8   | Credit Enhancement / structured obligations such as corporate / promoter guarantee etc. | 10% of debt portfolio of the Scheme and group exposure shall not exceed 5% of debt portfolio of the Scheme                                                               | Para 12.3 of the SEBI Master Circular for Mutual Funds dated June 27, 2024                                                                                           |
| 9   | Instruments having special features                                                     | 10% of its NAV of the debt portfolio                                                                                                                                     | Para 12.2 of the SEBI Master Circular for Mutual Funds dated June 27, 2024                                                                                           |
| 10. | Credit Default Swaps                                                                    | Upto 10% of AUM of the scheme and shall be within the overall limit of the derivatives                                                                                   | Para 12.28 of SEBI master circular dated June 27, 2024 read with SEBI circular no SEBI/HO/IMD/PoD2/P/CIR/2024/125 dated September 20, 2024                           |

#### Change in asset allocation:

The above investment pattern is indicative and may be changed by the Fund Manager for a short term period on defensive considerations, keeping in view market conditions, market opportunities, applicable SEBI (Mutual Funds) Regulations 1996, legislative amendments and other political and economic factors, the intention being at all times to seek to protect the interests of the Unit Holders. If the exposure falls outside the above mentioned asset allocation pattern, the portfolio to be rebalanced by AMC within 30 days from the date of said deviation.

#### Portfolio Rebalancing:

Pursuant to Paragraph 2.9 of Master Circular for mutual funds. in case the fund manager for any reason is not able to rebalance the asset allocation due to passive breaches (occurrence of instances not arising out of omission and commission of AMC) within 30 business days from the date of deviation, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before Investment Committee. The Investment Committee, if so desires, can extend the timelines up to sixty (60) business days from the date of completion of mandated rebalancing period. Further, it will follow timelines for rebalancing of portfolios of Mutual Fund Schemes, reporting & disclosure requirements in pursuant to the Paragraph 2.9.4 of Master Circular for mutual funds. The funds raised under the scheme shall be invested only in transferable securities as per Regulation 44(1), Schedule 7 of the SEBI (Mutual Funds) Regulations, 1996.

There can be no assurance that the investment objective of the scheme will be achieved

## **B. WHERE WILL THE SCHEME INVEST?**

### **I. Equity and Equity Related Instruments:**

1. Equity share is a security that represents ownership interest in a company.
2. Equity Related Instruments are securities which give the holder of the security right to receive Equity Shares on pre agreed terms. It includes convertible debentures, convertible preference shares, warrants carrying the right to obtain equity shares, equity derivatives and such other instrument as may be specified by the Board from time to time;
3. Equity Derivatives (Futures and Options)

### **II. Debt Instruments & Money Market Instruments:**

Debt securities and Money Market Instruments will include but will not be limited to:

1. Certificate of Deposits (CDs)
2. Commercial Paper (CPs)
3. Treasury Bills (T-Bills)
4. Triparty Repo
5. Central Government/State Government securities created and issued by the Central Governments and/or State Governments as may be permitted by RBI, securities guaranteed by the Central Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, fixed interest security with staggered maturity payment etc.
6. Non-convertible Debentures as well as bonds issued by companies / institutions promoted / owned by the Central Governments and statutory bodies, which may or may not carry a Central Government guarantee, public and private sector banks, all India financial institutions, private sector companies. These instruments may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long-term fund requirements. These instruments include fixed interest security with/without put/call option, floating rate bonds, zero coupon bonds.
7. Floating rate debt instruments issued by Central Government, corporates, PSUs etc. with coupon reset periodically. The Fund Manager will have the flexibility to invest the debt component into floating rate debt securities to reduce the impact of rising interest rate in the economy.
8. Repo (Repurchase Agreement) or Reverse Repo
9. Securitized Debt (SD)/Pass Through Certificate (PTC).
10. Debt derivative instruments like Interest Rate Futures (IRFs), Interest Rate Options (including Call and Put options), Interest Rate Swaps, Credit Default Swaps (CDS)
11. Bill Rediscounting (BRDs) is the rediscounting of trade bills which have already been discounted by banks with their customers. BRDS is an approved money market instrument of tenure less than 90 days and are issued by banks as per the applicable RBI guidelines. These instruments may supplement other short-term investments.

### **III. Foreign Securities - Foreign securities including ADRs / GDRs / Foreign equity and debt securities as may be permitted by SEBI/RBI from time to time.**

### **IV. Mutual Fund units**

Detailed definition and applicable regulations/guidelines for each instrument shall be included in Section II)

### **C. WHAT ARE THE INVESTMENT STRATEGIES?**

The scheme endeavours to provide long term capital appreciation/income from a mix of equity and debt investments. The scheme may also invest in Government securities, money market instruments, securitised debt, corporate debentures and bonds, quasi Government bonds or any other debt instruments, equity and equity related instruments etc as permitted by regulations. The scheme will predominantly be actively managed to achieve its investment objective.

Different asset classes exhibit different risk-return profile and relatively low correlation to each other as compared to investments within the same asset class. The fund manager will determine asset allocation between equity and debt depending on prevailing market and economic conditions. The debt-equity mix at any point of time will be a function of various factors such as equity valuations, interest rates, view on the asset classes and risk management etc.

#### **Derivatives Strategy:**

The Scheme may take exposure to derivatives for hedging and/or non-hedging purpose as permitted by regulations from time to time. Such exposure to derivative instruments will be in line with the investment objective and overall strategy of the scheme.

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies".

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

For detailed derivative strategies, please refer to SAI.

#### **Portfolio Turnover**

The Portfolio Turnover is defined as the lower of the value of purchases or sales as a percentage of the average corpus of the Scheme during a specified period of time. The Asset Management Company does not have a policy statement on portfolio turnover. Generally, the Asset Management Company's portfolio management style is conducive to a low portfolio turnover rate. However, given the nature of the Scheme which follows a monthly cycle or rollover / positions the portfolio turnover is expected to be high. Further, there are trading opportunities that present themselves from time to time. These trading opportunities may be due to trading opportunities in equities, changes in interest rate policy by the Reserve Bank of India, shifts in the yield curve, credit rating changes or any other factors where in the opinion of the fund manager there is an opportunity to enhance the total return of the portfolio. It will be the endeavour of the fund manager to keep portfolio turnover rates as low as possible.

For details pertaining to Risk Controls Strategies refer Point no. C in section II of the Scheme Information Document.

### **D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?**

First Tier Benchmark - NIFTY 50 Hybrid Composite Debt 50:50 Index.

The composition of the aforesaid benchmark is such that it is most suited for comparing performance of the Scheme.

#### E. WHO MANAGES THE SCHEME?

| Name of the Fund Manager, Age & tenure of managing the scheme                                                                                                               | Educational Qualifications                                       | Type and nature of past experiences including assignments held during the last 10 years                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <p>Mr. Dinesh Balachandran</p> <p>(For Equity Portion)</p> <p>Age : 42 Years</p> <p><b>Tenure of managing the scheme –3 years managing since August 31, 2021</b></p>        | <p>B. Tech (IIT-B), M. S. (MIT, USA), CFA Charter holder</p>     | <p>Mr. Dinesh has over 20 years of experience in the industry primarily as Research Analyst. Experience over the past years: • Mar 2012 – till date: SBI Funds Management Ltd. • Aug 2004 – Dec 2011: Research Analyst, Fidelity Investments, USA • Sep 2001 – July 2004: Research Associate, Fidelity Investments, USA</p> <p>Dinesh Balachandran manages SBI Balanced Advantage Fund (equity portion), SBI Long Term Equity Fund, SBI Multi Asset Allocation Fund (equity portion) and SBI Contra Fund.</p>                                                                                                                                                                                                                                                                                                                                 |
| <p>Ms Manasi Sajeja – Fund Manager – Debt portion</p> <p>Age - 39 years</p> <p><b>Tenure of managing the scheme : 0.10 years. Managing since - December 1, 2023</b></p>     | <p>Post Graduate Diploma in Business Management, CFA</p>         | <p>Mansi Sajeja joined SBIFML in September 2009 as Credit Analyst. Prior to joining SBIFML, Mansi was Rating Analyst at ICRA Limited from March 2006 to September 2009.</p> <p>Mansi Sajeja manages, SBI Conservative Hybrid Fund (Debt portion), SBI Multi Asset Allocation Fund (Debt portion), SBI Equity Savings Fund (debt portion), SBI Balanced Advantage Fund (debt portion), SBI Short Term Debt Fund (Co-Fund Manager)</p>                                                                                                                                                                                                                                                                                                                                                                                                          |
| <p>Mr. Rajeev Radhakrishnan</p> <p>(Debt portion – Co-Fund Manager)</p> <p>Age : 48 Years</p> <p>Tenure of managing the scheme: 0.11 Years Managing since November 2023</p> | <p>B.E (Production). MMS (Finance), CFA (CFA Institute, USA)</p> | <p>Total experience of around 20 years in funds management. Around 12 years in Fixed Income funds management and dealing. Previously he was associated UTI Asset Management Company Ltd. as Co - Fund Manager.</p> <p>Past experiences:</p> <ul style="list-style-type: none"> <li>• SBI Funds Management Ltd - (From June 09, 2008 onwards)</li> <li>• Co- Fund Manager - UTI Asset Management Company Limited (June 2001-2008)</li> </ul> <p>Various funds being managed by Mr. Rajeev Radhakrishnan are SBI Dynamic Bond Fund, SBI Magnum Children's Benefit Fund – Savings Plan, SBI Magnum Gilt Fund, SBI Savings Fund, SBI Liquid Fund, SBI Magnum Low Duration Fund, SBI Equity Hybrid Fund (debt portion), SBI Banking &amp; PSU Fund, SBI Short Term Debt Fund , SBI Corporate Bond Fund, , SBI Magnum Children's Benefit Fund -</p> |

| Name of the Fund Manager, Age & tenure of managing the scheme                                                                                                                                      | Educational Qualifications             | Type and nature of past experiences including assignments held during the last 10 years                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|                                                                                                                                                                                                    |                                        | Investment Plan (Debt portion), SBI Floating Rate Debt Fund (Co-Fund Manager) and SBI Balanced Advantage Fund.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| <p>Mr. Pradeep Kesavan<br/>(Dedicated Fund Manager for Overseas Investments)</p> <p>Age - 44 years</p> <p><b>Tenure of managing the scheme : 0.10 years.</b> Managing since - December 1, 2023</p> | <p>B.com, MBA (Finance), CFA (USA)</p> | <p>Mr. Pradeep Kesavan joined SBIFML in July 2021. He has over 18 years of experience in financial services sector.</p> <p>Prior to joining SBIFML, he was associated with following entities-:</p> <p>Elara Securities Private Limited (from September 2017 to April 2021) –Primarily involved in top down equity strategy</p> <p>Accenture Solutions Private Limited (from October 2013 to August 2017) – Responsible for Strategy Consulting.</p> <p>Morgan Stanley India Private Limited (from March 2005 to September 2013) –Primarily responsible for corporate finance strategy.</p> <p>He is the dedicated Fund Manager for managing overseas investments of the Schemes of SBI Mutual Fund which have a mandate to invest in overseas securities and also managing SBI International Access - US Equity FoF.</p> |

#### F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

The scheme endeavours to provide long term capital appreciation/income from a mix of equity and debt investments. The objective of the scheme is to provide long term capital appreciation / income from a dynamic mix of equity and debt investments. However, there can be no assurance that the investment objective of the Scheme will be realized. Following are the various hybrid schemes presently being managed by SBI Mutual Fund:

1. SBI Equity Hybrid Fund
2. SBI Balanced Advantage Fund
3. SBI Multi Asset Allocation Fund
4. SBI Arbitrage Opportunities Fund
5. SBI Conservative Hybrid Fund
6. SBI Equity Savings Fund

There is no assurance that the investment objective of the Scheme will be achieved.

For comparative details of other schemes of SBI Mutual Fund, please refer to our website <https://www.sbimf.com/offer-document-sid-kim>

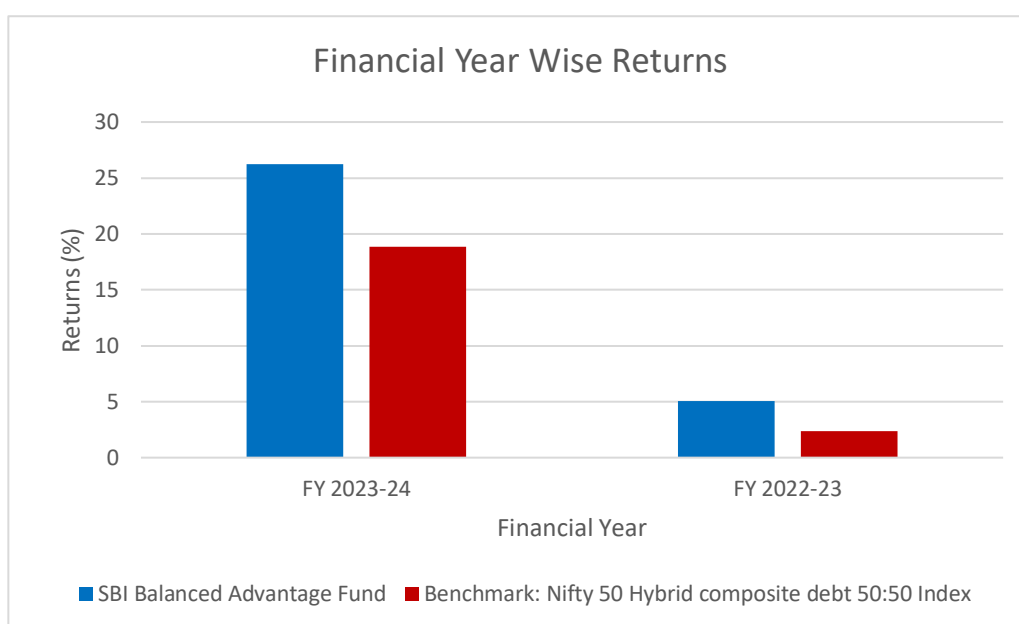
## G. HOW HAS THE SCHEME PERFORMED

i) Performance of the Scheme (in %) as on October 31, 2024:

| Compounded Annualised Returns | Scheme Returns %<br>SBI Balanced Advantage Fund - Regular Plan – Growth | Benchmark Returns %<br>(Nifty 50 Hybrid composite debt 50:50 Index) |
|-------------------------------|-------------------------------------------------------------------------|---------------------------------------------------------------------|
| Returns for the last 1 year   | 22.99                                                                   | 18.75                                                               |
| Returns for the last 3 years  | 13                                                                      | 9.42                                                                |
| Returns for the last 5 years  | N.A.                                                                    | N.A.                                                                |
| Returns since inception       | 12.94                                                                   | 9.56                                                                |

*Date of Inception: August 31, 2021.*

ii) Financial Year Wise Performance:



## H. ADDITIONAL SCHEME RELATED DISCLOSURES

- Scheme's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors) : Please refer to our website - <https://www.sbimf.com/sbimf-top-holdings/638>
- Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme in case of debt and equity ETFs/index funds : Not applicable.
- Portfolio Disclosure – Please refer to our website - <https://www.sbimf.com/portfolios>
- Portfolio Turnover Rate as on May 31, 2024 : 4.84
- Aggregate investment in the Scheme by:

| Sr. No. | Category of Persons                                                     | Net Value as on May 31, 2024 |              | Market Value ( in Rs.) as on May 31, 2024 |
|---------|-------------------------------------------------------------------------|------------------------------|--------------|-------------------------------------------|
|         |                                                                         | Units                        | NAV per unit |                                           |
|         | Concerned scheme's Fund Manager(s)                                      |                              |              |                                           |
| 1.      | Mr. Dinesh Balachandran<br>SBI Balanced Advantage Fund – Direct Growth  | 5,76,672.49                  | 15.1866      | 87,57,694.39                              |
| 2       | Mr. Rajeev Radhakrishnan<br>SBI Balanced Advantage Fund – Direct Growth | 7,91,750.41                  | 15.1866      | 1,20,23,996.81                            |
| 3       | Ms. Mansi Sajeja<br>SBI Balanced Advantage Fund – Direct Growth         | 68,475.94                    | 15.1866      | 10,39,916.63                              |
| 4       | Mr. Pradeep Kesavan<br>SBI Balanced Advantage Fund – Direct Growth      | 19,454.42                    | 15.1866      | 2,95,446.46                               |

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

vi. Investments of AMC in the Scheme –

Please refer to our website - <https://www.sbimf.com/offer-document-sid-kim>

In accordance with Regulation 25(16A), the asset management company shall invest such amounts in such schemes of the mutual fund, based on the risks associated with the schemes, as may be specified by the Board from time to time. But the AMC shall not be entitled to charge any management fees on this investment in the scheme. Investments by the AMC will be in accordance with Regulation 25(17) of the SEBI (MF) Regulations, 1996 which states that:

"The asset management company shall not invest in any of its schemes unless full disclosure of its intention to invest has been made in the Offer Document (presently Scheme Information Document), provided that the asset management company shall not be entitled to charge any fees on its investment in the scheme."

Pursuant to regulation 43A of SEBI (Mutual Funds) Regulations, 1996 and SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2023/129 dated July 27, 2023 on Investment by Mutual Fund Schemes and AMCs in units of Corporate Debt Market Development Fund, AMC shall make a one-time contribution equivalent to 2 bps of the AUM of the specified debt oriented schemes as on December 31, 2022 in the units of the Corporate Debt Market Development Fund ('CDMDF') within 10 working days of request from CDMDF. Contribution made to CDMDF, including the appreciations on the same, if any, shall be locked-in till winding up of the CDMDF.

In case of delay in contribution by the Scheme and AMC, the AMC shall be liable to pay interest at fifteen percent (15%) per annum for the period of delay.

## Part III- OTHER DETAILS

### A. COMPUTATION OF NAV

NAV of the Scheme shall be computed and declared on every business day. The NAV under the Scheme would be rounded off to four decimals as follows or such other formula as may be prescribed by SEBI from time to time:

$$\text{NAV} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Current Liabilities and Provision}}{\text{No of Units outstanding under Scheme on the Valuation Date}}$$

NAV will be disclosed as prescribed under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on [www.sbimf.com](http://www.sbimf.com) and [www.amfiindia.com](http://www.amfiindia.com).

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI ([www.amfiindia.com](http://www.amfiindia.com)) by 11.00 p.m. on business day basis. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

Whenever the Scheme also invests in foreign securities, the NAVs of Scheme shall be updated on daily basis on the website of the AMC and on the website of AMFI by 10:00 a.m. of the following business day in line with Paragraph 8.2 of Master Circular for mutual funds.

In case of non-availability of price/valuation for the underlying overseas investments before aforementioned timeline, consequent to which there would be inability in capturing same day price/valuation for such underlying investments, then NAV of the Scheme will be declared as and when the price/valuation for such underlying securities/ Funds is available.

Further, as per SEBI Regulations, the repurchase price shall not be lower than 95% of the NAV.

**Illustration on computation of NAV:** If the net assets of the Scheme are Rs.10,45,34,345.34 and units outstanding are 10,000,000, then the NAV per unit will be computed as follows:  $10,45,34,345.34 / 10,000,000 = \text{Rs. } 10.4534 \text{ p.u. (rounded off to four decimals)}$

#### **Methodology for calculation of sale and re-purchase price of the units of mutual fund scheme:**

Let's assume that the NAV of a Mutual Fund Scheme on April 01, 2018 is Rs. 10/-.

#### **Purchase of mutual fund units:**

The Purchase Price of the Units on an ongoing basis will be same as Applicable NAV.

Purchase Price = Applicable NAV

In the above example, purchase is done on April 01, 2018, when the Applicable NAV = Rs. 10/-.

Therefore, Purchase Price = Rs. 10/-

As per existing Regulations, no entry load is charged with respect to applications for purchase / additional purchase of mutual funds units.

#### **Redemption/Re-purchase of mutual fund units:**

The Redemption Price of the Units will be calculated on the basis of the Applicable NAV subject to prevailing Exit Load, if any. In case of redemption, the amount payable to the investor shall be calculated as follows:

Redemption Price = Applicable NAV \* (1 - Exit Load)

Say, in the above example the exit load applicable is:

- For exit on or before 12 months from the date of allotment – 1.00%

For exit after 12 months from the date of allotment – Nil.

#### **Scenario 1: Redemption is done during applicability of exit load**

In case the investor requests for redemption on or before 12 months i.e. on or before March 31, 2019; say December 1, 2018, when the NAV of the scheme is Rs. 12/- and the exit load applicable is 1%, so the Redemption amount payable to investor shall be calculated as follows:

Redemption Price = Applicable NAV \* (1 - Exit Load)  
= Rs. 12 \* (1-1%) = Rs. 11.988/-

#### **Scenario 2: Redemption is done when the exit load is NIL**

In case the investor requests for redemption after 12 months i.e. after March 31, 2019; say April 1, 2019, when the NAV of the scheme is Rs. 12/- and the exit load applicable is NIL, so the Redemption amount payable to investor shall be calculated as follows:

Redemption Price = Applicable NAV \* (1 - Exit Load)  
= Rs. 12 \* (1-0) = Rs. 12/-

The aforesaid example does not take into consideration any applicable statutory levies or taxes. Accordingly, the redemption amount payable to investor shall further reduce to the extent of applicable statutory levies or taxes.

Note: The aforesaid disclosure has been made pursuant to paragraph 8.1.5 of the SEBI Master Circular for mutual funds dated June 27, 2024.

For other details such as policies w.r.t computation of NAV, rounding off, investment in foreign securities, procedure in case of delay in disclosure of NAV etc. please refer to SAI.

## **B. NEW FUND OFFER (NFO) EXPENSES**

Not applicable

### C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 2.25% (plus allowed under regulation 52(6A)) of the daily net asset will be charged to the scheme as expenses. The maximum annual recurring expenses that can be charged to the Scheme, excluding issue or redemption expenses, whether initially borne by the mutual fund or by the asset management company, but including the investment management and advisory fee shall be within the limits stated in Regulations 52 chapter 10 of SEBI master circular for Mutual Funds dated June 27, 2024. The AMC may charge the investment and advisory fees within the limits of total expenses prescribed under Regulation 52 of the SEBI (Mutual Funds) Regulation.

| Expense Head                                                                                                         | % p.a. of daily Net Assets* (Estimated p.a.) |
|----------------------------------------------------------------------------------------------------------------------|----------------------------------------------|
| Investment Management & Advisory Fee                                                                                 | Upto 2.25%                                   |
| Audit fees/fees and expenses of trustees                                                                             |                                              |
| Custodial Fees                                                                                                       |                                              |
| Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / redemption cheques/ warrants |                                              |
| Marketing & Selling Expenses including Agents Commission and statutory advertisement                                 |                                              |
| Costs related to investor communications                                                                             |                                              |
| Costs of fund transfer from location to location                                                                     |                                              |
| Cost towards investor education & awareness                                                                          |                                              |
| Brokerage & transaction cost pertaining to distribution of units                                                     |                                              |
| Goods & Services Tax on expenses other than investment and advisory fees                                             |                                              |
| Goods & Services Tax on brokerage and transaction cost                                                               |                                              |
| Other Expenses (to be specified as per Reg 52 of SEBI MF Regulations) ^                                              |                                              |
| <b>Maximum Total expenses ratio (TER) permissible under Regulation 52 (6) (c)</b>                                    | Upto 2.25%                                   |
| Additional expenses under Regulations 52(6A)(c)*                                                                     | Upto 0.05%                                   |
| Additional expenses for gross new inflows from specified cities                                                      | Upto 0.30%                                   |

^ Any other expenses which are directly attributable to the Scheme, may be charged with the approval of the Trustee within the overall limits as specified in the Regulations except those expenses which are specifically prohibited.

\*Pursuant to paragraph 10.1.7 of SEBI Master Circular for Mutual Funds dated June 27, 2024, additional expenses under regulation 52 (6A) (c) shall not be levied if the scheme doesn't have exit load.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc as compared to Regular Plan and no commission for distribution of Units will be paid/ charged under Direct Plan. Both the plans viz. Regular and Direct plan shall have common portfolio. However, Regular Plan and Direct Plan shall have different NAVs.

These estimates have been made in good faith as per the information available to the Investment Manager based on past experience and are subject to change inter-se. Types of expenses charged shall be as per the SEBI (MF) Regulations.

The aforesaid expenses are fungible within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations. This means that mutual fund can charge expenses within overall limits, without any internal cap on the aforesaid expenses head. Types of expenses charged shall be as per the SEBI (Mutual Funds) Regulations, 1996.

For investor education and awareness initiative, the AMC or the Schemes of the Fund will annually set apart at least 0.02 percent of daily net asset of the Schemes of the Fund within the maximum limit of the total expense ratio as per SEBI Regulation

Pursuant to SEBI Notification dated December 13, 2018, the maximum total expenses of the scheme under Regulation 52(6)(c) shall be subject to following limits

| Assets Under Management Slab (In Rs. crore)          | Total expense ratio limits for other than equity-oriented schemes                                                 |
|------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|
| On the first Rs.500 crores of the daily net assets   | 2.25%                                                                                                             |
| On the next Rs.250 crores of the daily net assets    | 2.00%                                                                                                             |
| On the next Rs.1,250 crores of the daily net assets  | 1.75%                                                                                                             |
| On the next Rs.3,000 crores of the daily net assets  | 1.60%                                                                                                             |
| On the next Rs.5,000 crores of the daily net assets  | 1.50%                                                                                                             |
| On the next Rs.40,000 crores of the daily net assets | Total expense ratio reduction of 0.05% for every increase of Rs.5,000 crores of daily net assets or part thereof. |
| On balance of the assets                             | 1.05%                                                                                                             |

The scheme may charge additional expenses incurred towards different heads mentioned under regulations (2) and (4), not exceeding 0.05% of the daily net assets.

In addition to the above, the following expenses will be charged to the scheme:

1. The Goods & Service tax on investment management and advisory fees would be charged in addition to the above limit.
2. Brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions and 0.05 percent for derivative market trades. Further, In terms of SEBI circular CIR/IMD/DF/24/2012 dated November 19, 2012, It is clarified that the brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 12bps and 5bps for cash market transactions and derivatives transactions respectively. Any payment towards brokerage and transaction cost, over and above the said 12 bps and 5bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Goods & Service tax on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the Regulations.
3. Expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified from time to time are at least –

- 30 percent of gross new inflows in the scheme, or;
- 15 percent of the average assets under management (year to date) of the scheme, whichever is higher:

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub-clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis:

Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities:

Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

4. Further, GST on expenses other than investment and advisory fees shall be borne by the Scheme within the maximum limit of annual recurring expenses as prescribed in Regulation 52.

The Mutual Fund would disclose daily Total Expense Ratio (TER) of scheme on the mutual fund website and on the website of AMFI. Any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52(6A)(b), 52(6A)(c) of SEBI (Mutual Funds) Regulations, 1996 and Goods and Services Tax on investment management and advisory fees) in comparison to previous base TER charged to the scheme/plan will be communicated to investors and the notice of such change in base TER will be updated on the website, at least three working days prior to effecting such change, in the manner specified by SEBI from time to time. Investors can refer to our website <https://www.sbimf.com/en-us/disclosure/total-expense-ratio-of-mutual-fund-schemes> for the actual current expenses being charged.

The additional TER in terms of Regulation 52(6A)(b) of SEBI (Mutual Funds) Regulations, 1996 shall be charged based on inflows from Retail Investors from beyond top 30 cities (B-30 cities). Accordingly, the inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from "Retail Investors".

Any excess over these specified ceilings would be borne by the AMC.

Note: SEBI vide its letter no. SEBI/HO/IMD-SEC-3/P/OW/2023/5823/1 dated February 24, 2023 and AMFI letter dated No. 35P/ MEM-COR/ 85-a/ 2022-23 dated March 02, 2023 has directed AMCs to keep B-30 incentive structure in abeyance with effect from March 01, 2023 till further notice.

| <b>Illustration of impact of expense ratio on scheme's returns</b> |              |             |
|--------------------------------------------------------------------|--------------|-------------|
|                                                                    | Regular Plan | Direct Plan |
| Opening NAV (INR) (a)                                              | 100.00       | 100.00      |
| Scheme's gross return for the year                                 | 10%          | 10%         |
| Closing NAV before charging expenses (INR) (b)                     | 110.00       | 110.00      |
| Total expense charged (INR) (c)                                    | 2.0%         | 1.5%        |
| NAV after charging expenses (INR) (b-c)                            | 108.00       | 108.50      |
| Net return to the investor                                         | 8.00%        | 8.50%       |

- 1) The above computation assumes no investment/ redemption made during the year. The investment is made in the Growth option of the scheme.
- 2) The above computation is simply to illustrate the impact of expenses of the scheme. The actual expenses charged to the scheme will not be more than the amount that can be charged to the scheme as mentioned in this SID.
- 3) It is assumed that expenses charged are evenly distributed throughout the year. Tax impact on customers has not been considered due to the individual nature of this impact.
- 4) Calculations are based on one day NAV and actual returns may differ from those considered above.

#### D. LOAD STRUCTURE

Exit Load is an amount which is paid by the investor to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC ([www.sbimf.com](http://www.sbimf.com)) or may call at (toll free no. 1800 209 3333/1800 425 5425.) or your distributor.

| Type of Load | Load chargeable (as %age of NAV)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
|--------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Exit         | <ul style="list-style-type: none"><li>• NIL - If units purchased or switched in from another scheme of the Fund are redeemed or switched out upto 10% of the units (the limit) purchased or switched on or before 1 year from the date of allotment.</li><li>• 1% of the applicable NAV - If units purchased or switched in from another scheme of the Fund are redeemed or switched out in excess of the limit on or before 1 year from the date of allotment</li><li>• NIL - If units purchased or switched in from another scheme of the Fund are redeemed or switched out after 1 year from the date of allotment</li></ul> |

The charges stated above are a percentage of the NAV.

Please note that no Exit Load shall be charged for Switch from Direct Plan to Regular Plan under the Scheme; however, in case of switch from Regular Plan to Direct Plan under the Scheme shall be subject to applicable exit load if any. Units issued on Re-investment of Income Distribution cum capital withdrawal shall not be subject to entry and exit load.

The AMC reserves the right to introduce a load structure, levy a different load structure or remove the load structure in the scheme at any time after giving notice to that effect to the investors through an advertisement in an English language daily that circulates all over India as well as in a newspaper published in the language of the region where the Head Office of the mutual fund is situated. Goods & Service tax on exit load shall be paid out of the exit load proceeds and exit load net of goods & service tax shall be credited to the scheme.

The upfront commission on investment, if any, shall be paid to the ARN Holder directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder.

For any change in load structure AMC will issue an addendum and display it on the website/OPAT of SBI MF.

Any imposition or enhancement in the load shall be applicable on prospective investments only. At the time of changing the load structure, the mutual fund may consider the following measures to avoid complaints from investors about investment in the schemes without knowing the loads:

- The AMC shall be required to issue an addendum and display the same on its website immediately.
- The addendum shall be circulated to all the distributors/brokers/Investor Service Centre (ISC) so that the same can be attached to all KIM and SID already in stock till it is updated.
- Latest applicable addendum shall be a part of KIM and SID. (E.g. in case of changes in load structure the addendum carrying the latest applicable load structure shall be attached to all KIM and SID already in stock till it is updated).
- Further, the account statements shall continue to include applicable load structure.

In accordance with SEBI Regulations, the repurchase price will not be lower than 95% of the NAV

The investor is requested to check the prevailing load structure of the Scheme before investing.

## **Section II**

### **I. Introduction**

#### **A. Definitions/interpretation**

Please refer the definitions/interpretation as disclosed on our website under: <https://www.sbimf.com/offer-document-sid-kim>

#### **B. Risk factors**

##### **- Scheme specific risk factors**

- a. SBI Balanced Advantage Fund will be investing in Equity and equity related instruments including derivatives, debt instruments, Government Securities and money market instruments (such as term/notice money market and reverse repos). Trading volumes and settlement periods inherently restrict the liquidity of the scheme's investments. In the event of a restructuring of the scheme's investment portfolio, these periods may become significant.

##### **b. Investments under the scheme may also be subject to the following risks:**

###### **I. Investment in Equities:**

- a) Equity and Equity related instruments are volatile in nature and are subject to price fluctuations on daily basis. The volatility in the value of the equity and equity related instruments is due to various micro and macro-economic factors affecting the securities markets. This may have adverse impact on individual securities /sector and consequently on the NAV of Scheme.
- b) The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the schemes portfolio may result, at times, in potential losses to the scheme, should there be a subsequent decline in the value of the securities held in the schemes portfolio.
- c) Trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the scheme. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances leading to delays in receipt of proceeds from sale of securities.

##### **c. Debt & money market securities investments under the scheme may also be subject to the following risks:**

- a) Credit risk: Credit risk is risk resulting from uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest. Government Securities have zero credit risk while other debt instruments are rated according to the issuers' ability to meet the obligations.
- b) Liquidity Risk pertains to how saleable a security is in the market. If a particular security does not have a market at the time of sale, then the scheme may have to bear an impact depending on its exposure to that particular security.
- c) Interest Rate risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The value of investments will appreciate/depreciate if the interest rates fall/rise. However, if the investments are held on till maturity of the investments, the value of the investments will not be subjected to this risk.
- d) Reinvestment risk: This risk arises from uncertainty in the rate at which cash flows from an investment may be reinvested. This is because the bond will pay coupons, which will have to be reinvested. The rate which the coupons will be reinvested will depend upon prevailing market rates at the time the coupons are received.

- e) Risk associated with unrated debt instruments – Investments in unrated instruments are subject to the risk associated with investments in any other fixed income securities such as credit risk, interest rate risk etc. However, investments in unrated instruments are subject to greater risk of loss of principal and interest than rated instruments.
- d. **Securitized debt investments under the scheme may also be subject to the following risks:**
  - a) Liquidity risk: There is no assurance that a deep secondary market will develop for the instrument. This could limit the ability of the investor to resell them.
  - b) Limited Recourse: The instruments represent an undivided beneficial interest in the underlying receivables and do not represent an obligation of either the Issuer or the Seller or the originator, or the parent or any affiliate of the Seller, Issuer and Originator. No financial recourse is available to the buyer of the security against the Investors' Representative.
  - c) Delinquency and Credit Risk: Delinquencies and credit losses may cause depletion of the amount available under the Credit Enhancement and thereby the Monthly investor pay-outs to the Holders may get affected if the amount available in the Credit Enhancement facility is not enough to cover the shortfall. On persistent default of an Obligor to repay his obligation, the Servicer may repossess and sell the Vehicle/ Asset. However, many factors may affect, delay or prevent the repossession of such Vehicle/Asset or the length of time required to realize the sale proceeds on such sales. In addition, the price at which such Vehicle/Asset may be sold may be lower than the amount due from that Obligor.
  - d) Risks due to possible prepayments: Full prepayment of a contract may lead to an event in which investors may be exposed to changes in tenor and yield.  
Bankruptcy of the Originator or Seller: If the service provider becomes subject to bankruptcy proceedings and the court in the bankruptcy proceedings concludes that either the sale from each Originator was not a sale then an Investor could experience losses or delays in the payments due under the instrument.
- e. **Derivatives under the scheme may also be subject to the following risks:**
  - a) The AMC, on behalf of the Scheme may use various derivative products, from time to time, in an attempt to protect the value of the portfolio and enhance Unit holders' interest. Investors should understand that derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The use of a derivative requires an understanding not only of the underlying instrument but of the derivative itself. Other risks include but are not limited to the risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices. There may be a cost attached to selling or buying futures or other derivative instrument. Further there could be an element of settlement risk, which could be different from the risk in settling physical shares. The possible lack of a liquid secondary market for a futures contract or listed option may result in inability to close futures or listed option positions prior to their maturity date.
  - b) Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable.
  - c) No assurance can be given that the fund manager will be able to identify or execute such strategies. The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.
- f. **Repo in corporate debt may also be subject to the following risk:**  
Corporate Bond Repo transactions are currently done on OTC basis and settled on non-guaranteed basis. Credit risks could arise if the counterparty does not return the security as contracted on due date. The liquidation of underlying bonds in case of counterparty default would depend on the liquidity of the bond and market conditions at that time. This risk is largely

mitigated, as the choice of counterparties is largely restricted and also haircuts are applicable on the underlying bonds depending on credit ratings. Also, operational risks are lower as such trades are settled on a DVP basis.

In the event of the scheme(s) being unable to pay back the money to the counterparty as contracted in case of transactions as a borrower, the counter party may dispose of the assets (as they have sufficient margin) and the net proceeds may be refunded to the Mutual Fund. Thus, the scheme(s) may in remote cases suffer losses. This risk is normally mitigated by better cash flow planning to take care of such repayments.

**g. Stock lending may be subject to the following risk:**

Securities Lending is a lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. If the Scheme undertakes stock lending under the regulations, it may be exposed to the risks inherent to securities lending, including the risk of failure of the other party, in this case the approved intermediary, to comply with the terms of the agreement entered into between the lender of securities i.e. the Scheme and the approved intermediary. Such failure can result in the possible loss of rights to the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary.

**h. Risks associated with Investing in ADR/GDR/Foreign Securities:**

- Subject to necessary approvals and within the investment objectives of the Scheme, the Scheme may invest in Foreign Securities including foreign equities. Such investments carry risks related to fluctuations in the foreign exchange rates, the nature of the securities market of the country, repatriation of capital due to exchange controls and political circumstances.
- It is the AMC's belief that investment in Foreign Securities offers new investment and portfolio diversification opportunities into multi-market and multi-currency products. However, such investments also entail additional risks. Such investment opportunities may be pursued by the AMC provided they are considered appropriate in terms of the overall investment objectives of the Scheme. Since the Scheme would invest only partially in Foreign Securities, there may not be readily available and widely accepted benchmarks to measure performance of the Scheme.
- Overseas investments will be made subject to any/all approvals, conditions thereof as may be stipulated under the SEBI Regulations or by RBI and provided such investments do not result in expenses to the Scheme(s) in excess of the ceiling on expenses prescribed by and consistent with costs and expenses attendant to international investing.
- To the extent that the assets of the Scheme will be invested in Foreign Securities denominated in foreign currencies, the Indian Rupee equivalent of the net assets, distributions and income may be adversely affected by changes in the value of certain foreign currencies relative to the Indian Rupee. The repatriation of capital to India may also be hampered by changes in regulations concerning exchange controls or political circumstances as well as the application to it of other restrictions on investment.

**i. Risks associated with segregated portfolio:**

Different types of securities in which the scheme would invest carry different levels and types of risk as given in the Scheme Information Document of the scheme. In addition to the same, unitholders are requested to also note the following risks with respect to Segregated Portfolio:

1. Investor holding units of segregated portfolio may not be able to liquidate their holding till the time there is recovery of money from the issuer.
2. Listing of units of segregated portfolio in recognized stock exchange does not necessarily guarantee their liquidity, as there may not be active trading of units in the stock market. Further trading price of units on the stock market may be at a significant discount compared

to the prevailing NAV.

3. Securities which are part of the segregated portfolio may or may not recover any money, either fully or partially.

**j. Risk factors associated with investments in REITs AND InvITs:**

**Risk of lower than expected distributions:** The distributions by the REIT or InvIT will be based on the net cash flows available for distribution. The amount of cash available for distribution principally depends upon the amount of cash that the REIT/INVIT receives as dividends or the interest and principal payments from portfolio assets. The cash flows generated by portfolio assets from operations may fluctuate primarily based on the below, among other things:

- success and economic viability of tenants and off-takers
- economic cycles and risks inherent in the business which may negatively impact valuations, returns and profitability of portfolio assets
- force majeure events related such as earthquakes, floods etc. rendering the portfolio assets inoperable
- debt service requirements and other liabilities of the portfolio assets
- fluctuations in the working capital needs of the portfolio assets
- ability of portfolio assets to borrow funds and access capital markets
- changes in applicable laws and regulations, which may restrict the payment of dividends by portfolio assets
- amount and timing of capital expenditures on portfolio assets
- insurance policies may not provide adequate protection against various risks associated with operations of the REIT/InvIT such as fire, natural disasters, accidents
- taxation and other regulatory factors

**Price-Risk:** The valuation of the REIT/InvIT units may fluctuate based on economic conditions, fluctuations in markets (eg. real estate) in which the REIT/InvIT operates and the resulting impact on the value of the portfolio of assets, regulatory changes, force majeure events etc. REITs & InvITs may have volatile cash flows. As an indirect shareholder of portfolio assets, unit holders rights are subordinated to the rights of creditors, debt holders and other parties specified under Indian law in the event of insolvency or liquidation of any of the portfolio assets.

**Interest-Rate Risk:** Generally, there would be an inverse relationship between the interest rates and the price of units. Generally, when the interest rates rise, prices of units fall and when interest rates drop, such prices increase.

**Liquidity Risk:** This refers to the ease with which REIT/InvIT units can be sold. There is no assurance that an active secondary market will develop or be maintained. Hence there would be time when trading in the units could be infrequent. The subsequent valuation of illiquid units may reflect a discount from the market price of comparable securities for which a liquid market exists

**k. Risk factors associated with imperfect hedge using Interest Rate Futures**

1. The cost of hedge can be higher than adverse impact of market movements.
2. Price / change in price of a security may or may not be the same in spot/cash and futures segment of the market. This may lead to the hedging position not giving the exact desired hedge result.
3. Derivatives will entail a counter-party risk to the extent of amount that can become due from the party.
4. Efficiency of a derivatives market depends on the development of a liquid and efficient market for underlying securities.

**l. Risks associated with investing in ETFs:**

ETFs are passively managed and may be affected by a general decline in the Indian markets relating to its Underlying Index. ETFs invests in the securities included in its Underlying Index

regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets.

- ETFs are listed on a stock exchange/s, however, there can be no assurance that an active secondary market will develop or be maintained.
- Investment in ETFs is subject to tracking error. Factors such as the fees and expenses of the Scheme, corporate actions, cash balance, changes to the Underlying Index and regulatory policies may affect the AMC's ability to achieve close correlation with the Underlying Index of the Scheme. The AMC will endeavour to constantly minimize the tracking error and track the index as closely as possible.

**m. Risks associated with Investing in Structured Obligation (SO) & Credit Enhancement (CE) rated securities**

Credit rating agencies assign CE rating to an instrument based on any identifiable credit enhancement for the debt instrument issued by an issuer. The credit enhancement could be in various forms and could include guarantee, shortfall undertaking, letter of comfort, etc. from another entity. This entity could be either related or non-related to the issuer like a bank, financial institution, etc. Credit enhancement could include additional security in form of pledge of shares listed on stock exchanges, etc. SO transactions are asset backed/ mortgage backed securities, securitized paper backed by hypothecation of car loan receivables, securities backed by trade receivables, credit card receivables etc. Hence, for CE rated instruments evaluation of the credit enhancement provider, as well as the issuer is undertaken to determine the issuer rating. In case of SO rated issuer, the underlying loan pools or securitization, etc. is assessed to arrive at rating for the issuer.

**Liquidity Risk:** SO rated securities are often complex structures, with a variety of credit enhancements. Debt securities lack a well-developed secondary market in India, and due to the credit enhanced nature of CE securities as well as structured nature of SO securities, the liquidity in the market for these instruments is adversely affected compared to similar rated debt instruments. Hence, lower liquidity of such instruments, could lead to inability of the scheme to sell such debt instruments and generate liquidity for the scheme or higher impact cost when such instruments are sold.

**Credit Risk:** The credit risk of debt instruments which are CE rated derives rating based on the combined strength of the issuer as well as the structure. Hence, any weakness in either the issuer or the structure could have an adverse credit impact on the debt instrument. The weakness in structure could arise due to inability of the investors to enforce the structure due to issues such as legal risk, inability to sell the underlying collateral or enforce guarantee, etc. In case of SO transactions, comingling risk and risk of servicer increases the overall risk for the securitized debt or assets backed transactions. Therefore apart from issuer level credit risk such debt instruments are also susceptible to structure related credit risk.

**n. Risk factors associated with instruments having special features**

- The scheme shall invest in certain debt instruments with special features which may be subordinated to equity and thereby such instruments may absorb losses before equity capital. The instrument is also convertible to equity upon trigger of a pre-specified event for loss absorption as may be decided by the RBI.
- The debt instruments with special features are considered as Non-Convertible Debentures, may be treated as debt instruments until converted to equity.
- The instruments are subject to features that grants issuer a discretion in terms of writing down the principal/coupon, to skip coupon payments, to make an early recall etc. Thus debt instruments with special features are subject to "Coupon discretion", "Loss Absorbency", "Write down on Point of Non-viability trigger(PONV) event" and other events as more particularly described as per the term sheet of the underlying instruments.
- The instrument is also subject to Liquidity Risk pertaining to how saleable a security is in the market. The particular security may not have a market at the time of sale due to

uncertain/insufficient liquidity in the secondary market, then the scheme may have to bear an impact depending on its exposure to that particular security.

### **C. Risk mitigation strategies**

Investments in Equity and equity related instruments including derivatives, debt securities and money market instruments carry various risks such as inability to sell securities, trading volumes and settlement periods, interest rate risk, liquidity risk, default risk, reinvestment risk etc. Whilst such risks cannot be eliminated, they may be mitigated by diversification and hedging.

In order to mitigate the various risks, the portfolio of the Scheme will be constructed in accordance with the investment restriction specified under the Regulations which would help in mitigating certain risks relating to investments in securities market.

Further, the AMC has necessary framework in place for risk mitigation at an enterprise level. The Risk Management division is an independent division within the organization. Internal limits are defined and judiciously monitored. Risk indicators on various parameters are computed and are monitored on a regular basis. There is a Board level Committee, the Risk Management Committee of the Board, which enables a dedicated focus on risk factors and the relevant risk mitigants.

For risk control, the following may be noted:

#### **Liquidity risks:**

The liquidity of the Scheme's investments may be inherently restricted by trading volumes, transfer procedures and settlement periods. Liquidity Risk can be partly mitigated by diversification, staggering of maturities as well as internal risk controls that lean towards purchase of liquid securities.

#### **Interest Rate Risk:**

Changes in interest rates affect the prices of bonds. If interest rates rise the prices of bonds fall and vice versa. A well-diversified portfolio may help to mitigate this risk.

#### **Volatility risks:**

There is the risk of volatility in markets due to external factors like liquidity flows, changes in the business environment, economic policy etc. The scheme will manage volatility risk through diversification. To that extent the Volatility risk will be mitigated in the scheme.

#### **Credit Risks**

Credit risk shall be mitigated by investing in rated papers of the companies having the sound back ground, strong fundamentals, and quality of management and financial strength of the Company.

Further, the Investment Manager endeavours to invest in REITS/InvITs, where adequate due diligence and research has been performed by the Investment Manager. The Investment Manager also relies on its own research as well as third party research. This involves one-to-one meetings with the managements, attending conferences and analyst meets and also tele-conferences. The analysis will focus, amongst others, on the predictability and strength of cash flows, value of assets, capital structure, business prospects, policy environment, strength of management, responsiveness to business conditions, etc

## **II. Information about the scheme:**

### **A. Where will the scheme invest –**

The Scheme will invest in Equity and Equity related instruments, Debt securities (including securitized debt) and money market instruments, Units issued by REITs and InvITs, Derivatives, foreign securities including ADR/GDR/Foreign equity and overseas ETFs, Repo in Corporate Debt, securities lending, Mutual Fund units including ETFs, Credit Enhancement / structured obligations such as corporate / promoter guarantee.

Money Market instruments includes Commercial Paper, Commercial Bills, Certificates of Deposit, Treasury Bills, Bills Rediscounting, Triparty Repo, Government securities having an unexpired maturity of less than 1 year, alternate to Call or notice money, Usance Bills and any other such short-term instruments as may be allowed under the Regulations prevailing from time to time.

A brief narration of Money Market Instruments is as under:

1. Certificate of Deposits (CDs) is a negotiable money market instrument issued by scheduled commercial banks and select all- India Financial Institutions that have been permitted by the RBI to raise short term resources.
2. Commercial Paper (CPs) is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. They are issued at a discount to the face value as may be determined by the issuer. CP is traded in secondary market and can be freely bought and sold before maturity.
3. Treasury Bills (T-Bills) are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 91 days, and 364 days. T-bills are issued at a discount to their face value and redeemed at par.
4. Triparty Repo
5. Securities created and issued by the Central Governments as may be permitted by RBI, securities guaranteed by the Central Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Central Government Securities are sovereign debt obligations of the Government of India with zero-risk of default and issued on its behalf by RBI. They form part of Government's annual borrowing programme and are used to fund the fiscal deficit along with other short term and long term requirements. Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, Fixed Interest security with staggered maturity payment etc.
6. Investment in Foreign Securities:  
In accordance with paragraph 12.19 of the SEBI Master Circular for Mutual Funds dated May 19, 2023,, the following conditions shall apply to the Scheme's participation in the overseas investments. Please note that the investment restrictions applicable to the Scheme's participation in overseas investments will be as prescribed or varied by SEBI or by the Trustees (subject to SEBI requirements) from time to time. The regulations pertaining to investment in ADRs/ GDRs/Foreign Securities and Overseas ETFs by mutual funds have now been decided as under:

Pursuant to paragraph 12.19 of SEBI Master Circular for Mutual Funds dated June 27, 2024, Mutual Funds can make overseas investments subject to a maximum of US \$ 1 billion per Mutual Fund, within the overall industry limit of US \$ 7 billion. Mutual Funds can make investments in overseas Exchange Traded Fund (ETF(s)) subject to a maximum of US \$ 300 million per Mutual Fund, within the overall industry limit of US \$ 1 billion.

Pursuant to paragraph 12.19 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, the Scheme may invest in overseas securities / overseas ETFs as mentioned below.

| <b>Investments in Overseas Securities (in USD mn)</b> | <b>Investments in Overseas ETFs (in USD mn)</b> |
|-------------------------------------------------------|-------------------------------------------------|
| <b>25</b>                                             | <b>10</b>                                       |

The Scheme may invest during the six months period post closure of NFO. Post completion of the six months period, the relevant provisions of paragraph 12.19 of the SEBI Master Circular for Mutual Funds dated June 27, 2024 shall be applicable.

The permissible investments Mutual Funds can invest in:

- ADRs / GDRs / IDRs issued by Indian or foreign companies.
- Equity of overseas companies listed on recognized stock exchanges overseas
- Initial and follow on public offerings for listing at recognized stock exchanges overseas
- Foreign debt securities in the countries with fully convertible currencies, short term as well as long term debt instruments with rating not below investment grade by accredited/registered credit rating agencies
- Money market instruments rated not below investment grade
- Repos in the form of investment, where the counterparty is rated not below investment grade; repos should not however, involve any borrowing of funds by mutual funds
- Government securities where the countries are rated not below investment grade
- Derivatives traded on recognized stock exchanges overseas only for hedging and portfolio balancing with underlying as securities
- Short term deposits with banks overseas where the issuer is rated not below investment grade
- Units/securities issued by overseas mutual funds or unit trusts registered with overseas regulators and investing in (a) aforesaid securities, (b) Real Estate Investment Trusts (REITs) listed in recognized stock exchanges overseas or (c) unlisted overseas securities (not exceeding 10% of their net assets) in line with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024.

The restriction on the investments in mutual fund units upto 5% of net assets and prohibits charging of fees, shall not be applicable to investments in mutual funds in foreign countries made in accordance with SEBI Guidelines. However, the management fees and other expenses charged by the mutual fund in foreign countries along with the management fee and recurring expenses charged to the domestic mutual fund scheme shall not exceed the total limits on expenses as prescribed under Regulation 52(6). Where the scheme is investing only a part of the net assets in the foreign mutual fund(s), the same principle shall be applicable for that part of investment.

The overseas securities markets offer new investment and portfolio diversification opportunities by enabling investments in the overseas markets. However, such investments also entail additional risks. Such investment opportunities may be pursued by the Mutual Fund provided they are considered appropriate in terms of the overall investment objectives of the Scheme. The Scheme may then, if necessary, seek applicable permission from SEBI and RBI to invest abroad in accordance with the investment objectives of the Scheme and in accordance with any guidelines issued by SEBI/RBI from time to time. These investments shall be made subject to any/all approvals, conditions thereof as may be stipulated by SEBI/RBI and provided such investments do not result in expenses to the Scheme in excess of the ceiling, if any, on expenses prescribed by SEBI for offshore investment, and if no such ceiling is prescribed by SEBI, the expenses to the Scheme shall be limited to the level which, in the opinion of the Trustee, is reasonable and consistent with costs and expenses attendant to international investing.

The Fund Manager reserves the right to invest in such instruments and securities as may be permitted from time to time and which are in line with the investment objective of the scheme.

## DEBT MARKET IN INDIA

The Indian debt markets are one of the largest and rapidly developing markets in Asia. Government and Public Sector enterprises are the predominant borrowers in the market. The debt markets have received lot of regulatory and governmental focus off late and are developing fast, with the rapid introduction of new instruments including derivatives. Foreign Institutional Investors are also allowed to invest in Indian debt markets subject to ceiling levels announced by the government. There has been a considerable increase in the trading volumes in the market. The trading volumes are largely concentrated in the Government of India Securities, which contribute a significant proportion of the daily trades.

The money markets in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks), Treasury Bills (issued by RBI) and the triparty repo.

Government securities are largely traded on a Negotiated Order Matching system (NDS OM) apart from the OTC market. The settlement of trades both in the G-sec markets and the overnight repo and triparty repo are guaranteed and done by a central counterparty, the Clearing Corporation of India (CCIL). Money market deals involving CD's and CP's are traded and settled on an OTC basis. The clearing and settlement of corporate bond deals are now routed through a central counterparty established by the exchanges BSE (ICCL) and NSE (NSCCL) which settles deals on a DVP (Delivery versus payment) non guaranteed basis.

The current market yields of various instruments and the factors affecting prices of such securities are given hereunder. The securitized instruments of higher ratings generally offer yields which are 50-75 basis points higher than the comparable normal debt instruments.

Following are the yield matrix of various debt instruments as on October 31, 2024 :

| Instruments             | Indicative yield range (%) |
|-------------------------|----------------------------|
| Overnight rates         | 6.55-6.60                  |
| 90 day Commercial Paper | 7.45-7.50                  |
| 91-day T-bill           | 6.50-6.55                  |
| 1 year G-Sec            | 6.55-6.60                  |
| 5 year G – Sec          | 6.70-6.75                  |
| 10 year G-Sec           | 6.80-6.85                  |
| 1 year AAA Bond         | 7.45-7.50                  |
| 5 year AAA Bond         | 7.30-7.35                  |

The interest rate market conditions are influenced by the Liquidity in the system, Credit growth, GDP growth, Inflows into the Country, Currency movement in the Forex market, demand and supply of issues and change in investors' preference. Generally, when there is a rise in interest rates the price of securities fall and vice versa. The extent of change in price shall depend on the rating, tenor to maturity, coupon and the extent of fall or rise in interest rates. The Government securities carry zero credit risk, but they carry interest rate risk like any other Fixed Income Securities. Money market instruments such as CP's and CD's which are fairly liquid are not listed in exchanges. The impact cost of offloading the various asset classes differ depending on market conditions and may impair the value of the securities to that extent. Further, investments in securitized instruments or structured obligation papers carry a higher illiquidity risk. They also carry limited recourse to the originator, delinquency risk out of the defaults on the receivables and prepayment risk which affects the yields on the instruments.

**B. What are the investment restrictions?**

As per SEBI (Mutual Funds) Regulations, 1996 the following investment restrictions apply in respect of the Scheme at the time of making investments. The investment policies of the scheme comply with the rules, regulations and guidelines laid out in SEBI (Mutual Funds) Regulations, 1996. As per the Regulations, specifically the Seventh Schedule, the following investment limitations are applicable to schemes of Mutual Funds.

- a. The scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be extended to 12% of the NAV of the scheme with the prior approval of the Board of Trustees and the Board of directors of the Asset Management Company.

Provided that such limit shall not be applicable for investments in government securities, treasury bills, and triparty repo on Government securities or treasury bills :

Provided further that investments within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with the Board:

Provided further that such limit shall not be applicable for investments in case of debt exchange traded funds or such other funds as may be specified by the Board from time to time.

A mutual fund scheme shall not invest more than:

- a. 10% of its NAV in debt and money market securities rated AAA; or
- b. 8% of its NAV in debt and money market securities rated AA; or
- c. 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of MF Regulation

- b. A mutual fund scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments:

Provided that Mutual Fund Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the scheme subject to such conditions as may be specified by the Board from time to time:

Provided further that mutual fund scheme shall comply with the norms under this clause within the time and in the manner as may be specified by the Board:

Provided further that the norms for investments by mutual fund scheme in unrated debt instruments shall be specified by the Board from time to time

- c. The Fund under all its Schemes shall not own more than 10% of any company's paid up capital carrying voting rights.

Provided, investment in the asset management company or the trustee company of a mutual fund shall be governed by clause (a), of sub-regulation (1), of regulation 7B.

- d. Transfer of investments from one scheme to another scheme of the same mutual fund, shall be allowed only if :

- a) Such transfers are done at the prevailing market price for quoted securities on spot basis; explanation - "spot basis" shall have the same meaning as specified by the stock exchange for spot transactions, and

- b) The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
  - c) For meeting liquidity requirement in a scheme in case of unanticipated redemption pressure
  - d) For Duration/ Issuer/ Sector/ Group rebalancing
- e. The scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund.
- f. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided further that a mutual fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by the Board.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

- g. The Mutual Fund/AMC shall make investment out of the NFO proceeds only on or after the closure of the NFO period. The Mutual Fund/ AMC can however deploy the NFO proceeds in Triparty Repo before the closure of NFO period. However, AMCs shall not charge any investment management and advisory fees on funds deployed in Triparty Repo during the NFO period. The appreciation received from investment in Triparty Repo shall be passed on to investors. Further, in case the minimum subscription amount is not garnered by the scheme during the NFO period, the interest earned upon investment of NFO proceeds in Triparty Repo shall be returned to investors, in proportion of their investments, along-with the refund of the subscription amount.
- h. The mutual fund shall get the securities purchased or transferred in the name of the mutual fund on account of the concerned scheme, wherever investments are intended to be of long-term nature.
- i. Pending deployment of funds of the Scheme, the AMC may invest funds of the Scheme in short-term deposits of scheduled commercial banks, subject to the following conditions as per the paragraph 12.16 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, as may be amended from time to time:
- i. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
  - ii. Such short-term deposits shall be held in the name of the Scheme.
  - iii. The Scheme shall not park more than 15% of their net assets in the short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with the prior approval of the Trustee. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
  - iv. The Scheme shall not park more than 10% of their net assets in short term deposit(s) with any one scheduled commercial bank including its subsidiaries.
  - v. The Trustee / AMC shall ensure that the funds of the Scheme are not parked in the short term deposits of a bank which has invested in the Scheme.
  - vi. AMC will not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.
  - vii. The Trustee / AMC shall also ensure that the bank in which a scheme has short term deposits do not invest in the scheme until the scheme has short term deposits with such bank.

The above provisions do not apply to term deposits placed as margins for trading in cash and derivative market

- j. The scheme shall not make any investment in;
  - a) any unlisted security of an associate or group company of the sponsor; or
  - b) any security issued by way of private placement by an associate or group company of the sponsor; or
  - c) The listed securities of group companies of the sponsor which is in excess of 25% of the net assets.
- k. The scheme shall not make any investment in any Fund of Funds scheme.
- l. All investments by a mutual fund scheme in equity shares and equity related instruments shall only be made provided such securities are listed or to be listed
- m. The scheme shall not advance any loan for any purpose.
- n. The Mutual Fund shall enter into transactions relating to Government Securities only in dematerialised form.
- o. No mutual fund scheme shall invest more than 10 per cent of its NAV in the equity shares or equity related instruments of any company
- p. The Scheme may invest in the units of REITs and InvITs subject to the following:
  - (a) No mutual fund under all its schemes shall own more than 10% of units issued by a single issuer of REIT and InvIT; and
  - (b) A mutual fund scheme shall not invest –
    - i. more than 10% of its NAV in the units of REIT and InvIT; and
    - ii. more than 5% of its NAV in the units of REIT and InvIT issued by a single issuer.
- q. The investment of the Scheme in the following instruments shall not exceed 10% of the debt portfolio of the scheme and the group exposure in such instruments shall not exceed 5% of the debt portfolio of the scheme

Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade and Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

For the purpose of this provision, 'Group' shall have the same meaning as defined in paragraph 12.9.3.3 of Master Circular for Mutual Funds.

However, Investment limits as mentioned above shall not be applicable on investments in securitized debt instruments, as defined in SEBI (Public Offer and Listing of Securitized Debt Instruments) Regulations 2008.

Investment in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

- r. Pursuant to Paragraph 12.2.2 of Master Circular for Mutual Funds, no Mutual Fund under all its schemes shall own more than 10% of debt instruments with special features issued by a single issuer

The scheme shall not invest –

- a. more than 10% of its NAV of the debt portfolio of the scheme in such instruments; and
- b. more than 5% of its NAV of the debt portfolio of the scheme in such instruments issued by a single issuer.

The above investment limit for a mutual fund scheme shall be within the overall limit for debt instruments

issued by a single issuer, as specified at clause 1 of the Seventh Schedule of SEBI (Mutual Fund) Regulations, 1996, and other prudential limits with respect to the debt instruments.

- s. The scheme may invest in Credit default swaps upto 10% of AUM of the scheme and shall be within the overall limit of the derivatives

Apart from the investment restrictions prescribed under SEBI (MF) Regulations, the fund follows internal norms vis-à-vis exposure to a particular scrip or sector. These norms are reviewed on a periodic basis and monitored regularly. These exposure limits are being followed with the objective to ensure diversification of portfolio and risk minimization. These internal norms are subject to periodic review and change depending on market conditions and in the interest of the Unit holders. Such changes whenever made would be effected without prior notice to the Unit holders but would be reflected in the periodic portfolio disclosures sent to Unit holders.

### C. Fundamental Attributes

Following are the Fundamental Attributes of the scheme, in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds dated June 27, 2024:

#### (i) Type of a scheme

An open-ended dynamic asset allocation fund

#### (ii) Investment Objective

The investment objective of the scheme is to provide long term capital appreciation / income from a dynamic mix of equity and debt investments. However, there can be no assurance that the investment objective of the Scheme will be realized.

##### o Main Objective - Growth.

##### o Investment pattern -

The indicative portfolio break-up with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations. For detailed asset allocation pattern Section A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS? above.

#### (iii) Terms of Issue

##### o Liquidity provisions such as listing, repurchase, redemption.

Units would be offered for subscription on all business days at NAV related prices. The scheme would provide repurchase facility to investors on an ongoing basis on all business days

##### o Aggregate fees and expenses charged to the scheme.

Would be restricted to the ceilings of recurring expenses stated in Regulation 52(6) of the SEBI (Mutual Funds) Regulation. The fee and expenses proposed to be charged by the scheme is detailed in Section Fee and Expenses.

##### o Any safety net or guarantee provided.

This Scheme does not provide any guaranteed or assured return to its Investors.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and Clause 1.14.1.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024 the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect

the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal
- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of atleast 30 calendar days to exit at the prevailing Net Asset Value without any exit load.

**D. Index methodology (for index funds, ETFs and FOFs having one underlying domestic ETF)-** Disclosures regarding the index, index eligibility criteria, methodology, index service provider, index constituents, impact cost of the constituents : **Not applicable**

**E. Principles of incentive structure for market makers (for ETFs) : Not applicable.**

**F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 13.6.2 of SEBI master circular for mutual funds dated June 27, 2024 (only for close ended debt schemes): Not applicable**

**G. Other Scheme Specific Disclosures:**

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| Listing and transfer of units | <p>The Scheme being open-ended, the Units are not proposed to be listed on any stock exchange. However, the AMC may, at its sole discretion, list the Units on one or more stock exchanges at a later date.</p> <p>Pursuant to paragraph 14.4.4 of SEBI Master Circular for Mutual Funds dated May 19, 2023, the Units of the Scheme can be freely transferred in demat form or in such form as may be permitted under SEBI Regulations and guidelines, as amended from time to time.</p> <p>The Units under the Scheme are transferable however, additions/deletion of names will not be allowed under any folio of the Scheme.</p> <p>The above provisions in respect of deletion of names will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this will be treated as transmission of Units and not transfer.</p> <p>The Units held in dematerialized form can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2008, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant in the prescribed form and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized form. The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Rules and Regulations framed by Depositories.</p> <p>Units in SOA may be transferred subject to prevailing AMFI/SEBI guidelines from time to time.</p> |
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| Dematerialization of units               | <p>The Unit Holders are given an option to hold the units by way of an Account Statement (Physical form) or in Dematerialized ("Demat") form. Mode of holding shall be clearly specified in the Application Form.</p> <p>Unit Holders opting to hold the Units in Demat form must provide their Demat Account details in the specified section of the Application Form. The Unit Holder intending to hold the units in Demat form is required to have a beneficiary account with the Depository Participant (DP) registered with NSDL/CDSL and will be required to indicate in the Application Form, the DP's name, DP ID Number and the beneficiary account number of the applicant with the DP. In case of Unit Holders who do not provide their Demat Account details, an Account Statement shall be sent to them.</p> <p>In case the Unit holder desires to hold Units in dematerialized mode at a later date, he will be required to have a beneficiary account with a Depository Participant of the NSDL/CDSL and will have to submit the account statement alongwith the prescribed request form to their depository participant for conversion of Units into demat form.</p>                                                                                                                                                                                                                                                                                                                                                                                    |
| <b>Option to hold unit in demat form</b> | <p>Pursuant to paragraph 14.4.2 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, the unit holders of the scheme shall be provided an option to hold units in demat form in addition to physical form.</p> <p>The Unit holders would have an option to hold the Units in dematerialized form. Accordingly, the Units of the Scheme will be available in dematerialized (electronic) form. The Applicant intending to hold Units in dematerialized form will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units during the NFO.</p> <p>Further, investors also have an option to convert their physical holdings into the dematerialised mode at a later date. Each Option held in the dematerialised form shall be identified on the basis of an International Securities Identification Number (ISIN) allotted by National Securities Depositories Limited (NSDL) and Central Depository Services Limited (CDSL). The ISIN No. details of the respective option can be obtained from your Depository Participant (DP) or you can access the website link <a href="http://www.nsdl.co.in">www.nsdl.co.in</a> or <a href="http://www.cdslindia.com">www.cdslindia.com</a>. The holding of units in the dematerialised mode would be subject to the guidelines/ procedural requirements as laid by the Depositories viz. NSDL/CDSL from time to time.</p> |

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| Minimum Target amount<br>(This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.) | Not applicable                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| Maximum Amount to be raised (if any)                                                                                                                                                                                      | No upper limit                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| Dividend Policy (IDCW)                                                                                                                                                                                                    | <p>The Trustee reserves the right to declare Income Distribution cum capital withdrawal (IDCW) under the IDCW option of the Scheme depending on the net distributable surplus available under the Scheme.</p> <p>The procedure and manner of payment of IDCW shall be in line with Chapter 11 of SEBI Master Circular for Mutual Funds dated June 27, 2024, as amended from time to time.</p> <p>Investors are requested to note that amounts can be distributed out of investors capital (Equalization Reserve), which is part of sale price of the unit that represents realized gains.</p>                                                                                                                                                                                                         |
| Allotment (Detailed procedure)                                                                                                                                                                                            | <p>The scheme is offered on an ongoing basis. Allotment will be made to all eligible applicants provided the applications are complete in all respects and are in order and funds are realised. The allotment confirmation will be sent to the investors / unit holders registered email address and / or mobile number. The allotment details shall get reflected in the Consolidated Account Statement (CAS) sent by email / mail on or before 15th of the succeeding month. Application for issue of Units will not be binding on the fund and may be rejected on account of failure to fulfill the requirements as specified in the application form.</p> <p>Dispatch of Unit statements of account will be made as soon as possible and in accordance with the SEBI Mutual Fund Regulations.</p> |
| Refund                                                                                                                                                                                                                    | This is not a new fund offer. The scheme is offered on an ongoing basis.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| Who can invest<br>This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.                                                       | <p>Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorisations and relevant statutory provisions.</p> <p>The following is an indicative list of persons who are generally eligible and may apply for subscription to the Units of the Scheme:</p> <ul style="list-style-type: none"> <li>• Indian resident adult individuals, either singly or jointly (not exceeding three);</li> <li>• Minor through parent / lawful guardian; (please see the note below)</li> </ul>                                                                     |

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|  | <ul style="list-style-type: none"> <li>• Companies, bodies corporate, public sector undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860;</li> <li>• Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private Trusts authorised to invest in mutual fund schemes under their trust deeds;</li> <li>• Partnership Firms constituted under the Partnership Act, 1932;</li> <li>• A Hindu Undivided Family (HUF) through its Karta;</li> <li>• Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions;</li> <li>• Non-Resident Indians (NRIs) / Persons of Indian Origin (PIO) on full repatriation basis or on non-repatriation basis.</li> </ul> <p>Prospective investors are advised to note that the SID / SAI / KIM does not constitute distribution, an offer to buy or sell or solicitation of an offer to buy or sell Units of the Fund in any jurisdiction in which such distribution, sale or offer is not authorized as per applicable law. Any investor by making investment in SBI Mutual Fund confirms that he is an eligible investor to make such investment(s) and confirms that such investment(s) has been made in accordance with applicable law;</p> <ul style="list-style-type: none"> <li>• Foreign Portfolio Investor</li> <li>• Army, Air Force, Navy and other para-military funds and eligible institutions;</li> <li>• Scientific and Industrial Research Organisations;</li> <li>• Provident / Pension / Gratuity and such other Funds as and when permitted to invest;</li> <li>• International Multilateral Agencies approved by the Government of India / RBI; and</li> <li>• The Trustee, AMC or Sponsor or their associates (if eligible and permitted under prevailing laws).</li> <li>• A Mutual Fund through its schemes, including Fund of Funds schemes.</li> <li>• Such other individuals, entities etc. as may be decided by the Mutual Fund / Trustees from time to time, so long as wherever applicable they are in conformity with applicable laws / Regulations</li> </ul> <p>Note: Following is the process for investments made in the name of a Minor through a Guardian:</p> <ul style="list-style-type: none"> <li>- Payment for investment by means of Cheque, Demand Draft or any other mode shall be accepted from the bank account of the minor or parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian.</li> <li>- Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'.</li> <li>- All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen</li> </ul> |
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|                   | <p>for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account.</p> <p>- No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed once the minor attains majority i.e. 18 years of age.</p> <p><b>Notes:</b></p> <p>1. Non Resident Indians and Persons of Indian Origin residing abroad (NRIs) / Foreign Portfolio Investors (FPIs) have been granted a general permission by Reserve Bank of India [Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations.</p> <p>2. In case of application under a Power of Attorney or by a limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarised or the relevant resolution or authority to make the application as the case may be, or duly notarised copy thereof, alongwith a certified copy of the Memorandum and Articles of Association and/or bye-laws and / or trust deed and / or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorised officials, duly certified / attested should also be attached to the Application Form. In case of a Trust / Fund it shall submit a resolution from the Trustee(s) authorizing such purchases. Applications not complying with the above are liable to be rejected.</p> <p>3. Returned cheques are liable not to be presented again for collection, and the accompanying application forms are liable to be rejected.</p> |
| Who cannot invest | <p><b>Who cannot invest:</b></p> <p>It should be noted that the following entities cannot invest in the scheme:</p> <p>1. Any individual who is a Foreign National, except for Non – Resident Indians and Persons of Indian Origin (who are not residents of United States of America or Canada), provided such Foreign National has procured all the relevant regulatory approvals applicable and has complied with all applicable laws, including but not limited to and pertaining to anti money laundering, know your customer (KYC), income tax, foreign exchange management (the Foreign Exchange Management Act, 1999 and the Rules and Regulations made thereunder) , in the sole discretion and to the sole satisfaction of SBI Funds Management Limited. SBI Funds Management Limited in its capacity as an asset manager to the SBI Mutual Fund reserves the right to amend/terminate this facility at any time, keeping</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |

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|                                | <p>in view business/operational exigencies.</p> <p>2. Overseas Corporate Bodies (OCBs) shall not be allowed to invest in the Scheme. These would be firms and societies which are held directly or indirectly but ultimately to the extent of at least 60% by NRIs and trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons (OCBs)</p> <p>3. Residents of United States of America and Canada.</p> <p>4. Such other persons as may be specified by AMC from time to time</p> <p>SBIMFTCPL reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any.</p> <p>Subject to the Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. For example, the Trustee may reject any application for the Purchase of Units if the application is invalid or incomplete or if, in its opinion, increasing the size of any or all of the Scheme's Unit capital is not in the general interest of the Unit holders, or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application.</p> <p>The AMC / Trustee may need to obtain from the investor verification of identity or such other details relating to a subscription for Units as may be required under any applicable law, which may result in delay in processing the application. Applications not complete in any respect are liable to be rejected.</p> |
| How to Apply and other details | <p>Please refer to the SAI and Application form for the instructions. However, investors are advised to fill up the details of their bank account numbers on the application form in the space provided. In order to protect the interest of the Unit holders from fraudulent encashment of cheques, SEBI has made it mandatory for investors in mutual funds to state their bank account numbers in their applications.</p> <p>It may be noted that, in case of those unit holders, who hold units in demat form, the bank mandate available with respective Depository Participant will be treated as the valid bank mandate for the purpose of payout at the time of maturity or at the time of any corporate action.</p> <p>SEBI has also made it mandatory for investors to mention their Permanent Account Number (PAN) transacting in the units of SBI Mutual Fund, irrespective of the amount of transaction. Please also note that the KYC is compulsory for making investment in mutual funds schemes irrespective of the amount, for details please refer to SAI.</p> <p>Please note that Applications complete in all respects together with necessary remittance may be submitted before the closing of the offer at any SBIFML Branches, SBI MF Corporate Office or other such collecting centers as may be designated by AMC. The application amount in cheque shall</p>                                                                                                                                                                                                                                                                              |

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|                                                                                                                                                                                                 | <p>be payable to “<b>SBI Balanced Advantage Fund</b>”. The Cheques should be payable at the Centre where the application is lodged.<br/>No outstation cheques or stock invests will be accepted.</p> <p>Investors are requested to note that application form is available with Investor Service Centres(ISCs)/Official Points of Acceptance (OPAs) of SBI Mutual Fund or can be downloaded from our website <a href="https://www.sbimf.com/forms">https://www.sbimf.com/forms</a>. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) is also available on <a href="https://www.sbimf.com/contact-us">https://www.sbimf.com/contact-us</a>.</p>                                                                                                                                                                                                                                                                                                                                           |
| The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.                                | Presently, the AMC does not intend to reissue the repurchased/redeemed Units. The Trustee reserves the right to reissue the repurchased Units at a later date after issuing adequate public notices and taking approvals, if any, from SEBI.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| Restrictions, if any, on the right to freely retain or dispose of units being offered.                                                                                                          | <p>The Units under the Scheme are transferable however, additions/deletion of names will not be allowed under any folio of the Scheme.</p> <p>The above provisions in respect of deletion of names will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this will be treated as transmission of Units and not transfer.</p> <p>The Units held in dematerialized form can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2008, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant in the prescribed form and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized form. The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Rules and Regulations framed by Depositories.</p> |
| <p>Cut off timing for subscriptions/ redemptions/ switches</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p> | 3:00pm                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |

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| <p>Minimum amount for purchase/redemption/switches (mention the provisions for ETFs, as may be applicable, for direct subscription/redemption with AMC.</p> | <p><b>Minimum Investment amount</b><br/>Rs. 5000/- &amp; in multiples of Re.1</p> <p><b>Additional Purchase amount:</b><br/>Rs. 1000/- &amp; in multiples of Re.1</p> <p><b>Minimum Redemption:</b><br/>Rs. 500/- or 1 units or account balance whichever is lower.</p> <p>Note – For investments made by designated employees of SBI Funds Management Limited in line with paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated May 19, 2023, requirement for minimum application/ redemption amount will not be applicable</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <p>Accounts Statements</p>                                                                                                                                  | <p>The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number.</p> <p>Pursuant to Regulation 36 of the SEBI Regulation, the following shall be applicable with respect to account statement:<br/>The asset management company shall ensure that consolidated account statement for each calendar month is issued, on or before fifteenth day of succeeding month, detailing all the transactions and holding at the end of the month including transaction charges paid to the distributor, across all schemes of all mutual funds, to all the investors in whose folios transaction has taken place during that month:</p> <p>Provided that the asset management company shall ensure that a consolidated account statement every half yearly (September/ March) is issued, on or before twenty first day of succeeding month, detailing holding at the end of the six months and commission paid to the distributor, across all schemes of all mutual funds, to all such investors in whose folios no transaction has taken place during that period.</p> <p>Provided further that the asset management company shall identify common investor across fund houses by their permanent account number for the purposes of sending consolidated account statement.</p> <p><b>Account Statements for investors holding demat accounts:</b> Subsequent account statement may be obtained from the depository participants with whom the investor holds the DP account.</p> <p>The asset management company shall issue units in dematerialized form to a unitholder of the Scheme within two working days of the receipt of request from the unitholder.</p> <p>In terms of SEBI Circular No. IR/MRD/DP/31/2014 dated November 12, 2014 on Consolidated Account Statement,</p> |

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|                | <p>investors having Demat account has an option to receive consolidated account statement:</p> <ul style="list-style-type: none"> <li>• Investors having MF investments and holding securities in Demat account shall receive a single Consolidated Account Statement (CAS) from the Depository.</li> <li>• Consolidation of account statement shall be done on the basis of Permanent Account Number (PAN). In case of multiple holding, it shall be PAN of the first holder and pattern of holding. The CAS shall be generated on a monthly basis.</li> <li>• If there is any transaction in any of the Demat accounts of the investor or in any of his mutual fund folios, depositories shall send the CAS within fifteen days from the month end. In case, there is no transaction in any of the mutual fund folios and demat accounts then CAS with holding details shall be sent to the investor on half yearly basis.</li> <li>• In case an investor has multiple accounts across two depositories, the depository with whom the account has been opened earlier will be the default depository.</li> </ul> <p>If the Unit holder desires to hold the Units in a Dematerialized/ Rematerialized form at a later date, the request for conversion of units held in Account Statement (non demat) form into Demat (electronic) form or vice versa should be submitted alongwith a Demat/Remat Request Form to their Depository Participants. However, the Trustee / AMC reserves the right to change the dematerialization / rematerialization process in accordance with the procedural requirements laid down by the Depositories, viz. NSDL/ CDSL and/or in accordance with the provisions laid under the Depositories Act, 1996 and the Regulations thereunder.</p> <p>Investors will be issued a Unit Statement of Account in accordance with the Regulations. All Units will rank pari passu, among Units within the same Option in the Scheme concerned as to assets, earnings and the receipt of Income Distribution cum capital withdrawal (IDCW) distributions, if any, as may be declared by the Trustee</p> |
| Dividend/ IDCW | <p>The payment of IDCW to the unitholders shall be made within seven working days from the record date.</p> <p>Investors residing in such places where Electronic Clearing Facility is available will have the option of receiving their IDCW directly into their specified bank account through ECS.</p> <p>In such a case, only an advice of such a credit will be mailed to the investors.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |

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| Redemption                                                                 | <p>Under normal circumstances, the transfer of redemption or repurchase proceeds shall be made to the unitholders within 3 working days from the date of redemption or repurchase.</p> <p>Further, in exceptional situations additional timelines in line with AMFI letter no. AMFI/35P/MEM -COR/74/2022-23 dated January 16, 2023 will be applicable for transfer of redemption or repurchase proceeds to the unitholders.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| Bank Mandate                                                               | <p>As per the directives issued by SEBI it is mandatory for an investor to declare his/her bank account number. To safeguard the interest of Unitholders from loss or theft of their refund orders/redemption cheques, investors are requested to provide their bank details in the Application Form. The Bank Account details as mentioned with the Depository should be mentioned.</p> <p>If depository account details furnished in the application form are invalid or not confirmed in the depository system, the application may be rejected.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| Delay in payment of redemption / repurchase proceeds/dividend              | <p>The Asset Management Company shall be liable to pay interest to the unitholders at rate as specified vide clause 14.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 by SEBI for the period of such delay (presently @ 15% per annum).</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount | <p>In line with SEBI master circular dated June 27, 2024, unclaimed redemption and IDCW amounts are being deployed by the mutual funds in call money market or money market instruments only and the investors who claim these amounts during a period of three years from the due date shall be paid at the prevailing Net Asset Value. After a period of three years, this amount is being transferred to a pool account and the investors can claim the amount at NAV prevailing at the end of the third year. The income earned on such funds may be used for the purpose of investor education. The AMC would make continuous effort to remind the investors through letters to take their unclaimed amounts. The investment management fee charged by the AMC for managing unclaimed amounts shall not exceed 50 basis points.</p> <p>Further in accordance with SEBI Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 31, 2023, list of Investors in whose folios there are unclaimed IDCW / redemption amount is disclosed on the website of SBI MF (<a href="http://www.sbimf.com">www.sbimf.com</a>).</p> |
| Disclosure w.r.t investment by minors                                      | <p>Following is the process for investments made in the name of a Minor through a Guardian:</p> <ul style="list-style-type: none"> <li>- Payment for investment by means of Cheque, or any other mode shall be accepted from the bank account of the</li> </ul>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |

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|  | <p>minor or parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian..</p> <p>- Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'.</p> <p>- All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account.</p> <p>- No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed once the minor attains majority i.e. 18 years of age.</p> |
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| Plans / Options offered | <p>The Scheme has two plans viz. Regular plan &amp; Direct plan.</p> <p><b>Direct Plan:</b></p> <p>Direct Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Mutual Fund or through Registered Investment Advisor (RIA) and is not available for investors who route their investments through a Distributor. All the features of the Direct Plan under Scheme like the investment objective, asset allocation pattern, investment strategy, risk factors, facilities offered, load structure etc. will be the same except for a lower expense ratio as detailed in <b>Section - Annual Recurring Expenses</b> of the SID. Brokerage/Commission paid to distributors will not be paid / charged under the Direct Plan. Both the plans shall have a common portfolio.</p> <p><b>Eligible investors:</b> All categories of investors as permitted under the Scheme Information Document of the Scheme are eligible to subscribe under Direct Plan</p> <p><b>Modes for applying:</b> Investments under Direct Plan can be made through various modes offered by the Mutual Fund for investing directly with the Mutual Fund.</p> <p><b>How to apply:</b><br/>Investors desirous of subscribing under Direct Plan of a Scheme will have to ensure to indicate “Direct Plan” against the Scheme name in the application form.</p> <p>Investors should also indicate “Direct” in the ARN column of the application form.</p> <p><b>Regular Plan:</b></p> <p>This Plan is for investors who wish to route their investment through any distributor.</p> <p>In case of Regular and Direct plan the default plan under following scenarios will be:</p> <table><tr><th>Scenario</th><th>Broker Code mentioned by the investor</th><th>Plan mentioned by the investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>5</td><td>Direct</td><td>Not</td><td>Direct Plan</td></tr></table> | Scenario                       | Broker Code mentioned by the investor | Plan mentioned by the investor | Default Plan to be captured | 1 | Not mentioned | Not mentioned | Direct Plan | 2 | Not mentioned | Direct | Direct Plan | 3 | Not mentioned | Regular | Direct Plan | 4 | Mentioned | Direct | Direct Plan | 5 | Direct | Not | Direct Plan |
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| Scenario                | Broker Code mentioned by the investor                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Plan mentioned by the investor | Default Plan to be captured           |                                |                             |   |               |               |             |   |               |        |             |   |               |         |             |   |           |        |             |   |        |     |             |
| 1                       | Not mentioned                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Not mentioned                  | Direct Plan                           |                                |                             |   |               |               |             |   |               |        |             |   |               |         |             |   |           |        |             |   |        |     |             |
| 2                       | Not mentioned                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Direct                         | Direct Plan                           |                                |                             |   |               |               |             |   |               |        |             |   |               |         |             |   |           |        |             |   |        |     |             |
| 3                       | Not mentioned                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Regular                        | Direct Plan                           |                                |                             |   |               |               |             |   |               |        |             |   |               |         |             |   |           |        |             |   |        |     |             |
| 4                       | Mentioned                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Direct                         | Direct Plan                           |                                |                             |   |               |               |             |   |               |        |             |   |               |         |             |   |           |        |             |   |        |     |             |
| 5                       | Direct                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Not                            | Direct Plan                           |                                |                             |   |               |               |             |   |               |        |             |   |               |         |             |   |           |        |             |   |        |     |             |

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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | 6                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Direct    | Regular       | Direct Plan  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | 7                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Mentioned | Regular       | Regular Plan |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | 8                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Mentioned | Not Mentioned | Regular Plan |
| <p>In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Direct Plan.</p> <p>Both plans provide two options for investment – Growth Option and Income Distribution cum capital withdrawal (IDCW) Option. Under the IDCW option, facility for Payout of Income Distribution cum capital withdrawal option (IDCW Payout), Reinvestment of Income Distribution cum capital withdrawal option (IDCW Re-investment) &amp; Transfer of Income Distribution cum capital withdrawal plan (IDCW Transfer) is available. Between “Growth” or “IDCW ” option, the default will be treated as “Growth”. In “IDCW” option between “IDCW Payout” or “IDCW Reinvestment” or “IDCW Transfer”, the default will be treated as “IDCW Reinvestment”.</p> <p>Investor can select only one option either IDCW payout or IDCW reinvestment in IDCW plan at a Scheme and folio level. Any subsequent request for change in IDCW option viz. IDCW Payout to IDCW Reinvestment or vice-versa would be processed at the Folio / Scheme level and not at individual transaction level. Accordingly, any change in IDCW option (IDCW payout / IDCW reinvestment) will reflect for all the units held under the scheme / folio.</p> <p>Note - If the payable IDCW amount is less than or equal to Rs. 150/-, the same will be compulsorily reinvested in the respective Scheme(s)/Plan(s)/Option(s) irrespective of the IDCW facility selected by investor. If the IDCW amount payable is greater than Rs. 150/- then it will be either reinvested or paid as per the mandate selected by the investor.</p> |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |           |               |              |
| Special Product                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <p><b>(i) Systematic Investment Plan</b></p> <p>For investors, the fund offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of SBI MF's locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market.</p> <p>The Scheme offers Daily, weekly, Monthly, Quarterly, Semi-Annual &amp; Annual Systematic Investment Plan.</p> <p><b>a) <u>Terms and conditions for Daily SIP are as follows:</u></b></p> |           |               |              |

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|  | <ol style="list-style-type: none"> <li>1. Minimum Investment Amount: INR 500 and multiples of INR 1 thereafter. Minimum number of instalments would be 12.</li> <li>2. SIP Top up facility would not be available under this facility</li> <li>3. Investors enrolling for Daily SIP should select "As &amp; when presented" as payment frequency in the OTM.</li> </ol> <p><b><u>b) Terms &amp; conditions for Monthly, Quarterly, Semi-Annual and Annual Systematic investment plan are as follows:</u></b></p> <ul style="list-style-type: none"> <li>• Monthly – Minimum Rs. 1000 &amp; in multiples of Re. 1 thereafter for minimum 6 months or Minimum Rs. 500 &amp; in multiples of Re. 1 thereafter for minimum 12 months</li> <li>• Quarterly - Minimum Rs. 1500 &amp; in multiples of Re. 1 thereafter for minimum 1 year</li> <li>• Semi-annual and Annual Systematic Investment Plan - Minimum amount of investment will be Rs. 3,000 and in multiples of Re.1 thereafter for Semi-Annual SIP &amp; Rs. 5,000 and in multiples of Re.1 thereafter in case of Annual SIP. Minimum number of installments will be 4.</li> </ul> <p><b><u>c) Weekly Systematic Investment Plan</u></b></p> <p>The terms &amp; conditions for the weekly SIP are as follows:</p> <ul style="list-style-type: none"> <li>• Minimum amount for weekly SIP : <ul style="list-style-type: none"> <li>- Rs. 1000 and in multiples of Re.1 thereafter with minimum number of 6 installments.</li> </ul> </li> <li>• Rs. 500 and in multiples of Re.1 thereafter with minimum number of 12 installments</li> <li>• Date based feature - Weekly SIP will be done on 1st, 8th, 15th &amp; 22nd of the month</li> <li>• In case the date of SIP falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of transfer.</li> <li>• In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly SIP/STP/SWP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing.</li> <li>• In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP.</li> <li>• In case investor selects Weekly frequency and does not select Day based or Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP.</li> <li>• If investor selects Day based Weekly SIP but does not mention 'Day' on which the Weekly SIP instalment to</li> </ul> |
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|  | <p>be processed, then 'Wednesday' will be considered as the default Day.</p> <ul style="list-style-type: none"> <li>• In case start date is mentioned but end date is not mentioned, the application will be registered for perpetual period.</li> </ul> <p>Default option between Daily, weekly, monthly, quarterly, semi-annual and annual SIP will be Monthly.<br/>The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on prospective basis.</p> <p><b>d) Any Day SIP' Facility</b><br/>Under 'Any Day SIP facility', investor can register SIP for any day for the frequencies i.e. Monthly, Quarterly, Semi-Annual and Annual through electronic mode like OTM / Debit Mandate. Accordingly, under 'Any Day SIP facility', investors can select any date from 1st to 30th of a month as SIP date (for February, the last business day would be considered if SIP date selected is 29th &amp; 30th of a month). Default SIP date will be 10th. In case the SIP due date is a Non Business Day, then the immediate following Business Day will be considered for SIP processing.</p> <p>The AMC provides SIP debit facility through NACH participating banks and select direct debit banks</p> <p>Completed application form, SIP debit mandate form and the first cheque should be submitted at least 20 days before the transaction date. Investors should mandatorily give a cheque for the first transaction drawn on the same bank account.</p> <p>The application form, mandate form along with the cancelled cheque / photocopy of the cheque should be sent to Official point of acceptance of SBI MF.</p> <p>Existing investors are required to submit only the SIP Debit mandate form indicating the existing folio number and the investment details as in the SIP debit form along with the first cheque and the Cancelled cheque / Photocopy of the cheque.</p> <ul style="list-style-type: none"> <li>• <b><u>Fixed-end Period SIP</u></b></li> </ul> <p>Investors can opt for a SIP for a period of 3 years, 5 years, 10 years, and 15 years in addition to the existing end date &amp; perpetual SIP options.</p> <p><b>Terms and conditions of Fixed-end period for SIP are as follows:</b></p> <ul style="list-style-type: none"> <li>• If the investor does not specify the end date of SIP, the default period for the SIP will be considered as perpetual.</li> </ul> |
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|  | <ul style="list-style-type: none"> <li>• If the investor does not specify the date of SIP, the default date will be considered as 10<sup>th</sup> of every month.</li> <li>• If the investor does not specify the frequency of SIP, the default frequency will be considered as Monthly.</li> <li>• If the investor does not specify the plan option, the default option would be considered as Growth option.</li> </ul> <p>If investor specifies the end date and also the fixed end period, the end date would be considered.</p> <p><b>Top-up SIP Facility:</b></p> <p>Top-up SIP is a facility whereby an investor has an option to increase the SIP instalment by a fixed amount or based on a fixed percentage at pre-defined intervals. This will enhance the flexibility of the investor to invest higher amounts during the tenure of the SIP.</p> <p>Terms and conditions of Top-up SIP facility are as follows:</p> <ol style="list-style-type: none"> <li>1. Investors can either opt for fixed amount SIP Top-up or percentage SIP Top-Up option. In case investors selects both the options, percentage based SIP Top-Up option would be made applicable. In case the investor selects multiple percentage SIP Top-up options under percentage based SIP Top-Up option, the lower percentage would be considered.</li> <li>2. The minimum SIP Top-up amount under fixed amount SIP Top-up is Rs. 500 and in multiples of Rs. 500. The minimum Top-up percentage would be 5% of the SIP amount and in multiples of 5% thereof.</li> <li>3. If the Top-up % is not in multiples of 5, it will be rounded down to nearest multiple of 5. The Top-up amount would be rounded off to the nearest Rs. 10.</li> <li>4. Percentage SIP Top-up would be computed on the immediately preceding SIP instalment value as on the SIP Top-Up trigger date.</li> <li>5. The Top-up details cannot be modified once enrolled. In order to make any changes, the investor must cancel the existing SIP and enroll for a fresh SIP with Top-up option.</li> <li>6. In case of Monthly SIP, Half-yearly as well as Yearly frequency are available for Top-up. If the investor does not specify the frequency, the default frequency for Top-up will be considered as Half-yearly.</li> <li>7. In case of Quarterly SIP, only the Yearly frequency is available for Top-up.</li> <li>8. Top up facility will not be applicable for SIP frequencies other than Monthly &amp; Quarterly. SIP Top-up facility will be allowed in all schemes in which SIP facility is being offered.</li> <li>9. All other terms &amp; conditions applicable for regular SIP will also be applicable to Top-up SIP.</li> <li>10. The AMC/Trustee reserves the right to terminate or modify the conditions of the Facility at its discretion.</li> </ol> |
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**Top-up SIP Cap Facility:**

Under this option, post selecting SIP Top-up option, the investor can define the maximum SIP Top-up Cap, beyond which the SIP instalment will not increase in future. The investor shall have the flexibility to choose either Top-Up SIP Cap amount or Top-Up SIP Cap Month-Year. In case of multiple selection, Top-Up SIP Cap amount will be considered as default selection.

Terms and conditions of Top-up SIP Cap facility are as follows:

1. Top-up SIP Cap Amount: Investor has an option to fix the Top-up SIP amount i.e. maximum SIP instalment including Top-Up amount. The pre-defined amount should be equal to or lesser than the maximum amount mentioned by the investor in One Time Mandate Form (OTM). The instalment amount after Top-up shall not exceed the amount mentioned in OTM at any given time.
2. In case of difference between the Top-Up SIP Cap Amount & OTM Debit Mandate, then amount which is lower of the two shall be considered as the Top-up SIP Cap amount.
3. If SIP amount (including SIP Top-up amount) reaches the Top-up Cap before the end of SIP tenure, the SIP Top up will cease and SIP instalment amount will remain constant for remaining SIP Tenure.
4. Top-up SIP Cap Month-Year: It is the month from which SIP Top-up amount will cease and last SIP instalment including Top-Up amount will remain constant till the end of SIP tenure.
5. If none of the above options is selected by the investor, the SIP Top-up will continue as per the SIP end date subject to the maximum amount mentioned in OTM Form.
6. The AMC/Trustee reserves the right to terminate or modify the conditions of the Facility at its discretion.

**(ii) Systematic Withdrawal Plan**

Under SWP, a minimum amount of Rs. 500/- can be withdrawn every month or quarter or weekly or half yearly or on an annual basis by indicating in the application form or by issuing advance instructions to the Registrar at any time. Investors may indicate the month and year from which SWP should commence along with the frequency. SWP can be processed on any day of the month in case of all the other frequencies other than weekly SWP and 1st / 8th / 15th / 22nd of every month in case of Weekly SWP (date based feature) and payment would be credited to the registered bank mandate account of the investor through Direct Credit or cheques would be issued. In case any of these days is a nonbusiness day then the immediately next business day will be considered.

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|  | <p>If no date is mentioned, 10th will be considered as the default date.</p> <p>In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly SWP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing.</p> <p>In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly SWP, default will be considered as 'Day based Weekly SWP'.</p> <p>In case investor selects Weekly frequency and does not select Day based or Date -based Weekly SWP, default will be considered as 'Day based Weekly SWP'.</p> <p>If investor selects Day based Weekly SWP but does not mention 'Day' on which the Weekly SWP instalment to be processed, then 'Wednesday' will be considered as the default Day.</p> <p>If no frequency mentioned, 'Monthly' will be considered as the default frequency. If 'End date' not mentioned, the same will be considered as 'Perpetual'.</p> <p>SWP entails redemption of certain number of Magnums / Unit that represents the amount withdrawn. Thus it will be treated as capital gains for tax purposes. The complete application form for enrolment / termination for SWP should be submitted, at least 10 days prior to the desired commencement/ termination date.</p> <p><b><u>Any Day SWP' Facility</u></b> - Investors are requested to note that 'Any Day SWP facility' is applicable for all the eligible open-ended schemes of SBI Mutual Fund. Under 'Any Day SWP facility', investor can register SWP for any day for the frequencies i.e. Monthly, Quarterly, Semi-Annual and Annual. Accordingly, under 'Any Day SWP facility', investors can select any date from 1st to 30th of a month as SWP date (for February, the last business day would be considered if SWP date selected is 29th &amp; 30th of a month). In case the SWP due date is a Non Business Day, then the immediate following Business Day will be considered for SWP processing. For weekly frequency, SWP will continue to remain available only on 1st / 8th / 15th / 22nd of every month.</p> <p><b>(iii) Systematic Transfer Plan</b></p> <p>Systematic Transfer Plan is a combination of systematic withdrawal from one scheme and systematic investment into another scheme. Therefore the minimum amount of withdrawals applicable under SWP would be applicable to STP</p> |
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also. Similarly the minimum investments applicable for each scheme under SIP would be applicable to STP. The complete application form for enrolment / termination for STP should be submitted, at least 7 days prior to the desired commencement/ termination date. STP facility would allow investors to transfer a predetermined amount or units from one scheme of the Mutual Fund to the other. The transfer would be effected on any business day as decided by the investor at the time of opting for this facility. STP would be permitted for a minimum period of six months between two schemes. The transfer would be affected on the same date of every month (or on the subsequent business day, if the date of first transfer is a holiday) on which the first transfer was affected. STP can be terminated by giving advance notice to the Registrars.

STP is available in all open-ended schemes as source and target schemes (except Daily/Weekly IDCW Options of all schemes as both source and target schemes) for STPs of all available frequencies.

**Terms and conditions of monthly & quarterly STP:**

STP would be permitted for a minimum period of six months between two schemes. The transfer would be affected on the same date of every month (or on the subsequent business day, if the date of transfer is a holiday) on which the first transfer was affected. STP can be terminated by giving advance notice of minimum 7 days to the Registrars. In respect of STP transactions, an investor would now be permitted to transfer any amount from the switchout scheme, subject to:

Monthly – Minimum Rs. 1000 & in multiples of Re. 1 thereafter for minimum 6 months or Minimum Rs. 500 & in multiples of Re. 1 thereafter for minimum 12 months

Quarterly - Minimum Rs. 1500 & in multiples of Re. 1 thereafter for minimum 1 year

Where, SBI Long Term Equity Fund is the target scheme, Minimum number of installments for monthly STP & quarterly STP shall be 6.

STP can be done without any restriction on maintaining the minimum balance requirement as stipulated for the switch out scheme.

**Terms and conditions of daily & weekly STP:**

1. Under this facility, investor can transfer a predetermined amount from one scheme (Source Scheme) to the other scheme (Target Scheme) on daily basis / weekly basis.

2. Minimum amount of STP for SBI Long Term Equity Fund will be Rs. 500 & in multiples of Rs. 500 for both daily & weekly STP and for other funds the minimum amount of STP will be Rs. 500 & in multiple of Re. 1 for daily STP & Rs. 1000 & in multiple of Re. 1 for weekly STP.

3. Minimum number of installments will be 12 for daily STP & 6 for weekly STP. Where SBI Long Term Equity Fund is the

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|  | <p>target scheme, Minimum number of installments for daily STP &amp; for weekly STP shall be 6.</p> <p>4. Weekly STP will be done on 1st, 8th, 15th &amp; 22nd of every month. In case any of these days is a non business day then the immediate next business day will be considered.</p> <p>5. The complete application form for enrolment / termination for STP should be submitted, at least 7 days prior to the desired commencement/ termination date.</p> <p>6. Exit load shall be as is applicable in the target/source schemes.</p> <p>7. In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly STP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing.</p> <p>8. In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly STP, default will be considered as 'Day based Weekly STP'.</p> <p>9. In case investor selects Weekly frequency and does not select Day based or Date -based Weekly STP, default will be considered as 'Day based Weekly SIP/STP/SWP'.</p> <p>10. If investor selects Day based Weekly STP but does not mention 'Day' on which the Weekly STP instalment to be processed, then 'Wednesday' will be considered as the default Day.</p> <p>Default frequency for STP is Monthly &amp; default date for the start of STP is 10th</p> <p>• <b><u>Flex Systematic Transfer Plan in all the open-ended schemes of SBI Mutual Fund offering Systematic Transfer Plan (STP) facility:</u></b></p> <p>Flex Systematic Transfer Plan is a facility wherein an investor under a designated open-ended Scheme can opt to transfer variable amounts linked to the value of his investments on the date of transfer at pre-determined intervals from designated open-ended scheme (source scheme) to the Growth option of another open-ended scheme (target scheme).</p> <p><b>Terms and conditions of Flex STP are as follows:</b></p> <ul style="list-style-type: none"> <li>The amount to be transferred under Flex STP from source scheme to target scheme shall be calculated using the below formula:<br/> <b>Flex STP amount = [(fixed amount to be transferred per installment x number of installments already executed, including the current installment) - market value of the investments through Flex STP in the Transferee Scheme on the date of transfer]</b></li> <li>The first Flex STP installment will be processed for the fixed installment amount specified by the investor at the time of enrolment. From the second Flex STP</li> </ul> |
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|  | <p>installment onwards, the transfer amount shall be computed as per formula stated above.</p> <ul style="list-style-type: none"> <li>• Flex STP would be available for Weekly, Monthly and Quarterly frequencies.</li> <li>• Weekly Flex STP can be done on 1<sup>st</sup> / 8<sup>th</sup> / 15<sup>th</sup> / 22<sup>nd</sup> of every month.</li> <li>• Flex STP is available from “Daily / Weekly” IDCW plans of the source schemes.</li> <li>• Flex STP is available only in “Growth” option of the target scheme.</li> <li>• If there is any other financial transaction (purchase, redemption or switch) processed in the target scheme during the tenure of Flex STP, the Flex STP will be processed as normal STP for the rest of the installments for a fixed amount.</li> <li>• A single Flex STP Enrolment Form can be filled for transfer into one Scheme/Plan/Option only.</li> <li>• In case the date of transfer falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of determining the applicability of NAV.</li> <li>• In case the amount (as per the formula) to be transferred is not available in the source scheme in the investor’s folio, the residual amount will be transferred to the target scheme and Flex STP will be closed.</li> <li>• The complete application form for enrolment / termination for Flex STP should be submitted, at least 10 days prior to the desired commencement/ termination date.</li> <li>• All other terms &amp; conditions of Systematic Transfer Plan are also applicable to Flex STP.</li> </ul> <p><b><u>Swing STP</u></b></p> <p>Swing STP is a facility wherein investor can opt to transfer an amount at regular intervals from source scheme of SBI Mutual Fund (SBIMF) to a target scheme of SBIMF including a feature of reverse transfer from target scheme into the source scheme, in order to achieve the targeted market value on each transfer date in the target scheme. This ensures that the market value on each date of the transfer rises by a specified amount at every frequency irrespective of the market price. For example if investor decides that the value of their investment in the target scheme should appreciate by Rs. 1000 per month, then each month investor will invest only to the extent of the shortfall. If appreciation in the target scheme is higher than the target value then this excess value is reverse transferred to the source scheme. Thus the amount to be transferred will be arrived at on the basis of the difference between the target market value and the actual market value of the holdings in the target scheme on the date of transfer.</p> <p><b>Terms &amp; conditions of Swing STP are as follows:</b></p> |
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- Source scheme: All open ended schemes (Excluding SBI Long Term Equity Fund and ETF schemes) of SBI Mutual Fund.
- Target scheme: Growth option in all open ended schemes (Excluding SBI Long Term Equity Fund and ETF schemes) of SBI Mutual Fund.
- Frequency: Weekly, Monthly and Quarterly intervals. In case the Frequency is not indicated, Monthly frequency shall be treated as the Default Frequency.
- Dates: The dates of transfers/ default dates shall be as under:

| Frequency          | Dates of Transfers                                                                                                                                                                                                                                        | Default Date                      |
|--------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|
| Weekly Interval    | 1 <sup>st</sup> , 8 <sup>th</sup> , 15 <sup>th</sup> & 22 <sup>nd</sup> of every month                                                                                                                                                                    | -                                 |
| Monthly Interval   | 1 <sup>st</sup> , 5 <sup>th</sup> , 10 <sup>th</sup> , 15 <sup>th</sup> , 20 <sup>th</sup> , 25 <sup>th</sup> & 30 <sup>th</sup><br>In case of February last working day)                                                                                 | 10 <sup>th</sup> of every month   |
| Quarterly Interval | 1 <sup>st</sup> , 5 <sup>th</sup> , 10 <sup>th</sup> , 15 <sup>th</sup> , 20 <sup>th</sup> , 25 <sup>th</sup> & 30 <sup>th</sup> (In case of February last working day) The beginning of the quarter could be any month e.g. January, May, November, etc. | 10 <sup>th</sup> of every quarter |

In case the date of transfer falls on a non-Business Day, the immediate next Business day will be considered for the purpose of determining the applicability of NAV and processing the transaction.

- The minimum amount for the first installment shall be as follows:
  - Weekly & Monthly frequency: Rs. 1,000 and in multiples of Re. 1
  - Quarterly frequency: Rs. 3,000 and in multiples of Re. 1
- Minimum number of installments
  - Weekly & Monthly frequency: 12
  - Quarterly frequency: 4
- If there is any other financial transaction (purchase / redemption / switch / SIP / DTP etc.) processed in the target scheme/plan/option during the tenure of Swing STP, the Swing STP will be processed as normal STP for the rest of the installments for the fixed amount.
- Amount of transfer: The first Swing STP installment will be processed for the installment amount specified by the investor at the time of enrollment. From the second Swing STP installment onwards, the transfer amount will be derived by the following formula:

(First installment amount X Number of installments including the current installment) – Market Value of the investments through Swing STP in the target scheme/plan/option on the date of transfer.

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|  | <p>In case on the STP date, the amount (as specified above) to be transferred is not available in the source scheme/plan/option in the investor's folio, the residual amount will be transferred to the target scheme/plan/option and Swing STP will be closed. Investors have an option to consider earlier investments in the target scheme for calculating Swing STP amount.</p> <ul style="list-style-type: none"> <li>• <b>Reverse Transfer:</b> On the date of transfer, if the market value of the investments in the target scheme/plan/option through Swing STP is higher than the target market value (first installment amount X number of installments including the current installment), then a reverse transfer will be effected from the target scheme/plan/option to the source scheme/plan/option to the extent of the difference in the amount, in order to arrive at the target market value.</li> <li>• <b>Top-up option:</b> Investor can choose Swing STP based on fixed amount installment and additionally investor has an option to choose top-up option. Under this, investor can indicate an absolute amount or percentage (in annualized terms) by which each installment amount will be increased. Amount of transfer will be calculated by taking into consideration of the target market value (including top-up amount) and actual market value of the investments in the target scheme. <ul style="list-style-type: none"> <li>○ Amount of transfer: The first Swing STP installment will be processed for the first installment amount specified by the investor at the time of enrollment. From the second Swing STP installment onwards, the transfer amount will be derived by the following formula:</li> </ul> </li> </ul> <p><b>In case Top-up amount mentioned as absolute amount:</b><br/> Target market value Minus Market Value of the investments through Swing STP in the target scheme/plan/option on the date of transfer.<br/> Target market value = (Target market value at the time of last installment + First installment amount + (Top-up absolute amount X Number of installments excluding the current installment)).<br/> Minimum amount for Top-up (absolute amount):</p> <ul style="list-style-type: none"> <li>• Weekly &amp; Monthly frequency: Rs. 50 per installment and in multiples of Re. 1</li> <li>• Quarterly frequency: Rs. 100 per installment and in multiples of Re. 1</li> </ul> <p><b>In case Top-up amount mentioned in percentage:</b><br/> Target Market Value less Market Value of the investments through Swing STP in the target scheme on the date of transfer.</p> |
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|  | <p>Target Market Value = (Target market value at the time of last installment + First installment amount + (Target value at the time of last installment X Top-up percentage/ No. of periods))</p> <p>No. of periods will be considered as below:</p> <ul style="list-style-type: none"> <li>○ For weekly frequency – 48</li> <li>○ For monthly frequency – 12</li> <li>○ For quarterly frequency – 4</li> </ul> <p>Minimum percentage for Top-up (percentage option): 12% per annum</p> <ul style="list-style-type: none"> <li>• A single STP enrolment Form can be submitted for transfer into one Scheme/Plan/Option only.</li> <li>• The redemption/switch-out of units allotted in the target scheme shall be processed on First In First Out (FIFO) basis.</li> <li>• The provision of 'Minimum Redemption Amount' as specified in the Scheme Information Document of the source scheme (target scheme in case of Reverse Transfer) and 'Minimum Purchase Amount' specified in the Scheme Information Document of the target scheme (source scheme in case of Reverse Transfer) will not be applicable for Swing STP.</li> <li>• The application for enrollment / termination for Swing STP should be submitted at least 10 days before the desired commencement / termination date.</li> <li>• In case the Start Date is not mentioned, the application will be registered after expiry of 10 days from submission of the application as per the default date i.e. 10th of each month / quarter (or the immediately succeeding Business Day). In case the End Date is not mentioned, the application will be registered for perpetual period.</li> <li>• Load structure prevalent in source &amp; target schemes (for reverse transfer) at the time of Swing STP registration will be applicable during the tenure of the Swing STP.</li> <li>• Swing STP will be automatically terminated if balance is not available in the source scheme/plan/option on the date of Swing STP installment processing.</li> <li>• The Swing STP Facility is available only for units held in Non - demat Mode in the source and target schemes.</li> </ul> <p>The Trustees / AMC reserves the right to change / modify the terms and conditions of the Swing STP or withdraw the Swing STP facility at the later date.</p> <p><b><u>Capital Appreciation Systematic Transfer Plan (CASTP):</u></b></p> <p>Under this facility investors can transfer capital appreciation from their invested scheme (source scheme) to another open-ended scheme (target scheme). The salient features and terms &amp; conditions of CASTP are given below:</p> |
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|  | <ul style="list-style-type: none"> <li>• Source scheme: This facility is available under Growth option of all open ended schemes [except Equity Linked Savings Scheme &amp; Exchange Traded Funds (ETFs)] of SBI Mutual Fund.</li> <li>• Target scheme: All open ended schemes except ETFs and daily IDCW options.</li> <li>• Frequency: CASTP offers transfer facility at weekly (1<sup>st</sup>, 8<sup>th</sup>, 15<sup>th</sup> &amp; 22<sup>nd</sup>), monthly &amp; quarterly intervals.</li> <li>• Amount to be transferred: Capital appreciation, if any, will be transferred to the target Scheme, subject to minimum of Rs. 100 on any business day.</li> <li>• Minimum number of installments:</li> <li>• Weekly &amp; monthly frequency – six installments</li> <li>• Quarterly frequency - four installments.</li> <li>• Capital appreciation, if any, will be calculated from the enrolment date of the CASTP under the folio, till the first transfer date. Subsequent capital appreciation, if any, will be the capital appreciation between the previous CASTP date (where CASTP has been processed and transferred) and the current CASTP date.</li> <li>• The application for enrolment / termination for CASTP should be submitted, at least 10 days prior to the desired commencement/ termination date.</li> <li>• In case Start Date is mentioned but End Date is not mentioned, the application will be registered for perpetual period.</li> <li>• In case End Date is mentioned but Start Date is not mentioned, the application will be registered after the expiry of 10 days from the submission of the application for the date of the transfer mentioned in the application, provided the minimum number of installments is met.</li> <li>• Minimum investment requirement in the target scheme and minimum redemption amount in the source scheme is not be applicable for CASTP.</li> <li>• Default options: <ul style="list-style-type: none"> <li>○ Between Regular STP, Flex STP and CASTP – Regular STP</li> <li>○ Between weekly, monthly &amp; quarterly frequency – Monthly frequency</li> <li>○ Default date for monthly and quarterly frequency – 10<sup>th</sup></li> </ul> </li> <li>• Investor can register only one CASTP for transfer from a source scheme.</li> <li>• In case the date of transfer falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of transfer.</li> <li>• Exit load shall be as applicable in the target/source schemes.</li> </ul> <p>The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on prospective basis.</p> |
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|                           | <p><b><u>Switchover facility</u></b></p> <p>Unit holders under the scheme will have the facility of switchover between the two Options in the scheme at NAV. Switchover between this scheme and other scheme of the Mutual Fund would be at NAV related prices. Switchovers would be at par with redemption from the outgoing option/Plan/scheme and would attract the applicable tax provisions and load at the time of switchover.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| <b>SIP Pause facility</b> | <p>Under SIP pause facility, the investor shall have option to discontinue their SIP temporarily for specific number of instalments. The terms and conditions of SIP Pause facility shall be as follows:</p> <ol style="list-style-type: none"> <li>1. Investors can pause their SIP at any time by filling SIP pause form and submitting the same at any branch of SBIMF/CAMS. Pause request should be received 15 days prior to the subsequent SIP date.</li> <li>2. SIP Pause facility is available for SIP registration with Weekly, Monthly, Quarterly, Semi-Annual, and Annual frequency.</li> <li>3. SIP shall restart immediately after the completion of Pause period.</li> <li>4. SIP Pause facility will allow investor to 'Pause' their existing SIP during the tenure of SIP across all frequencies for a period upto one year. The actual number of instalments that will get paused will be as per the SIP frequency.</li> <li>5. Investors can avail this facility multiple times in the tenure of the existing SIP.</li> <li>6. SIP Pause facility will not be available for the SIPs sourced/registered through MFU, Exchange &amp; Channel platforms as the mandate is registered by them.</li> <li>7. If the SIP Pause period is coinciding with the Top-Up facility, the SIP instalment amount post completion of pause period would be inclusive of SIP Top-up amount. For e.g. SIP instalment amount prior to Pause period is Rs. 2,000/- and Top-up amount is Rs. 1,000/-. If the pause period is completed after date of Top-up, then the SIP instalment amount post completion of pause period shall be Rs.3,000/-.</li> <li>8. In case of multiple SIPs registered in a scheme, SIP Pause facility will be made applicable only for those SIP instalments whose SIP date, frequency, amount and Scheme/Plan is specified in the form. Further for different or multiple SIP mandate in the same scheme, separate SIP Pause Forms are required to be submitted for each SIP mandate.</li> <li>9. The AMC reserves the right to terminate this facility or modify the conditions of the SIP Pause facility at its discretion.</li> <li>10. In case of discrepancies in the information provided in the SIP Pause Form and the details registered with the AMC, the details registered with the AMC shall be considered for processing or in case of ambiguity in the SIP Pause Form, the AMC reserves the right to reject the SIP Pause Form.</li> </ol> |

|                                    | 11. Investor cannot cancel the SIP Pause once registered.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
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| MITRA SIP                          | <p>'MITRA SIP' is a facility that allows investor to make initial investment through Systematic Investment Plan (SIP) and after completion of specific tenure switch the units to another Scheme or continue to remain in the Same Scheme as per the option selected by the investor and Systematic Withdrawal through SWP from the target scheme.</p> <p><b>Terms and Conditions for MITRA SIP</b></p> <ol style="list-style-type: none"> <li>1. MITRA SIP facility is available under select schemes of SBI Mutual Fund for a fixed SIP tenure of either 8 years, 10 years, 12 years, 15 years, 20 years, 25 years or 30 years.</li> <li>2. This facility is allowed under 'Monthly' frequency for Growth option of the schemes mentioned in point 3 below.</li> <li>3. <b>Schemes eligible for SIP, Switch-in and SWP:</b> The target scheme can either be the Source Scheme (i.e. SIP scheme) or any one of the pre-defined schemes mentioned below.</li> </ol> <table border="1"> <thead> <tr> <th>Name of Schemes (for SIP)</th><th>Name of Schemes (for Switch and SWP)</th></tr> </thead> <tbody> <tr> <td>SBI Magnum Equity ESG Fund</td><td>SBI Conservative Hybrid Fund</td></tr> <tr> <td>SBI Large &amp; Midcap Fund</td><td>SBI Multi Asset Allocation Fund</td></tr> <tr> <td>SBI Magnum Global Fund</td><td>SBI BlueChip Fund</td></tr> <tr> <td>SBI Equity Hybrid Fund</td><td>SBI Arbitrage Opportunities Fund</td></tr> <tr> <td>SBI Consumption Opportunities Fund</td><td>SBI Short Term Debt Fund</td></tr> <tr> <td>SBI Technology Opportunities Fund</td><td>SBI Banking &amp; PSU Fund</td></tr> <tr> <td>SBI Healthcare Opportunities Fund</td><td>SBI Equity Savings Fund</td></tr> <tr> <td>SBI Contra Fund</td><td>SBI Balanced Advantage Fund</td></tr> <tr> <td>SBI Nifty Index Fund</td><td>SBI Equity Hybrid Fund</td></tr> <tr> <td>SBI Focused Equity Fund</td><td></td></tr> <tr> <td>SBI Conservative Hybrid Fund</td><td></td></tr> <tr> <td>SBI Magnum MidCap Fund</td><td></td></tr> </tbody> </table> | Name of Schemes (for SIP) | Name of Schemes (for Switch and SWP) | SBI Magnum Equity ESG Fund | SBI Conservative Hybrid Fund | SBI Large & Midcap Fund | SBI Multi Asset Allocation Fund | SBI Magnum Global Fund | SBI BlueChip Fund | SBI Equity Hybrid Fund | SBI Arbitrage Opportunities Fund | SBI Consumption Opportunities Fund | SBI Short Term Debt Fund | SBI Technology Opportunities Fund | SBI Banking & PSU Fund | SBI Healthcare Opportunities Fund | SBI Equity Savings Fund | SBI Contra Fund | SBI Balanced Advantage Fund | SBI Nifty Index Fund | SBI Equity Hybrid Fund | SBI Focused Equity Fund |  | SBI Conservative Hybrid Fund |  | SBI Magnum MidCap Fund |  |
| Name of Schemes (for SIP)          | Name of Schemes (for Switch and SWP)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Magnum Equity ESG Fund         | SBI Conservative Hybrid Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Large & Midcap Fund            | SBI Multi Asset Allocation Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Magnum Global Fund             | SBI BlueChip Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Equity Hybrid Fund             | SBI Arbitrage Opportunities Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Consumption Opportunities Fund | SBI Short Term Debt Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Technology Opportunities Fund  | SBI Banking & PSU Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Healthcare Opportunities Fund  | SBI Equity Savings Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Contra Fund                    | SBI Balanced Advantage Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Nifty Index Fund               | SBI Equity Hybrid Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Focused Equity Fund            |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Conservative Hybrid Fund       |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |
| SBI Magnum MidCap Fund             |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                           |                                      |                            |                              |                         |                                 |                        |                   |                        |                                  |                                    |                          |                                   |                        |                                   |                         |                 |                             |                      |                        |                         |  |                              |  |                        |  |

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|  | SBI Magnum COMMA Fund                                                                                                                                                                                                                                                                                                                                                              |  |
|  | SBI Flexicap Fund                                                                                                                                                                                                                                                                                                                                                                  |  |
|  | SBI Multi Asset Allocation Fund                                                                                                                                                                                                                                                                                                                                                    |  |
|  | SBI BlueChip Fund                                                                                                                                                                                                                                                                                                                                                                  |  |
|  | SBI Infrastructure Fund                                                                                                                                                                                                                                                                                                                                                            |  |
|  | SBI PSU Fund                                                                                                                                                                                                                                                                                                                                                                       |  |
|  | SBI Small Cap Fund                                                                                                                                                                                                                                                                                                                                                                 |  |
|  | SBI Banking & Financial Services Fund                                                                                                                                                                                                                                                                                                                                              |  |
|  | SBI Equity Minimum Variance Fund                                                                                                                                                                                                                                                                                                                                                   |  |
|  | SBI International Access- US Equity FoF                                                                                                                                                                                                                                                                                                                                            |  |
|  | SBI Nifty Next 50 Index Fund                                                                                                                                                                                                                                                                                                                                                       |  |
|  | SBI Balanced Advantage Fund                                                                                                                                                                                                                                                                                                                                                        |  |
|  | SBI Multicap Fund                                                                                                                                                                                                                                                                                                                                                                  |  |
|  | SBI Nifty Midcap 150 Index Fund                                                                                                                                                                                                                                                                                                                                                    |  |
|  | SBI Nifty Smallcap 250 Index Fund                                                                                                                                                                                                                                                                                                                                                  |  |
|  | SBI Dividend Yield Fund                                                                                                                                                                                                                                                                                                                                                            |  |
|  | SBI BSE Sensex Index Fund                                                                                                                                                                                                                                                                                                                                                          |  |
|  | SBI Energy Opportunities Fund                                                                                                                                                                                                                                                                                                                                                      |  |
|  | SBI Automotive Opportunities Fund                                                                                                                                                                                                                                                                                                                                                  |  |
|  | SBI Innovative Opportunities Fund                                                                                                                                                                                                                                                                                                                                                  |  |
|  | SBI Nifty 500 Index Fund                                                                                                                                                                                                                                                                                                                                                           |  |
|  | SBI Nifty India Consumption Index Fund                                                                                                                                                                                                                                                                                                                                             |  |
|  | <p>4. Minimum installment amount under this facility for SIP / SWP would be the same as prescribed under monthly frequencies in the respective Schemes. All other terms and conditions pertaining to SIP and SWP shall be applicable for MITRA SIP facility.</p> <p>5. On completion of the SIP period (either 8 years, 10 years, 12 years, 15 years, 20 Years, 25 years or 30</p> |  |

Years as the case may be), the entire accumulated clear unit balance shall be switched on T+15 calendar days to a pre-defined target scheme (T is the last SIP transaction date of the facility) or continue to remain in the same scheme as per option selected by the investor. In case the source and target scheme is different, then switch out from the source scheme would be subject to applicable exit load and taxes.

6. SWP will commence from the target scheme from next month onwards on the same SIP instalment date. The SWP transaction shall be subject to exit load and taxes, as applicable.
7. Investor can opt for SWP instalment amount as per the matrix below or specific amount to be mentioned, provided that the amount mentioned by the investor is less than or equal to amount mentioned as per the matrix and shall be subject to minimum SWP amount of the respective schemes.

| SIP Tenure | Monthly SWP Instalments     |
|------------|-----------------------------|
| 8 years    | 1X monthly SIP instalment   |
| 10 years   | 1.5X monthly SIP instalment |
| 12 years   | 2X monthly SIP instalment   |
| 15 years   | 3X monthly SIP instalment   |
| 20 years   | 5X monthly SIP instalment   |
| 25 years   | 8X monthly SIP instalment   |
| 30 Years   | 12X monthly SIP instalment  |

8. For example, for 20 years SIP with instalment amount of Rs 10,000, SWP amount must be less than or equal to Rs 50,000 (i.e. 5 times of monthly SIP instalment). If SWP amount mentioned in the application form is greater than the applicable slab, then it shall lead to rejection of the application. In case investor does not fill in any SWP amount, the default amount shall be as per the applicable slab given above.
9. In case no SIP tenure is selected, the default tenure shall be 12 years. In case no SIP date is selected, the default date shall be 10.
10. In case, no scheme is mentioned as target scheme for SWP, the SWP shall be triggered from the existing source SIP scheme itself.
11. In case, where SIP and Switch-In scheme is same, no switch shall be initiated and SWP shall be triggered from the source SIP scheme itself.
12. SWP Date will be same as the SIP date. The Start date of SWP will be the month following the last SIP

|                                  |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
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|                                  | <p>instalment date and the SWP End Date will be perpetual i.e. the SWP under this facility shall be processed till units are available in the respective target scheme. In case, the SWP trigger date is a non-business day, the next business day shall be considered as trigger date.</p> <p>13. This facility shall get discontinued in the following events:</p> <ul style="list-style-type: none"> <li>i) On cancellation of SIP before the end of tenure, the switch trigger and SWP will cease.</li> <li>ii) In case, redemption / switch-out processed in Source Scheme during the SIP tenure, the Switch trigger and SWP will cease, however SIP shall continue under the Source Scheme as normal SIP.</li> <li>iii) In case redemption / switch-out is processed in Source Scheme after the SIP tenure till the execution of switch trigger, the switch trigger and the SWP will cease.</li> </ul> <p>14. SIP Top-Up and SIP Pause is allowed under this facility. However, SWP would get registered based on the initial SIP instalment amount / slab mentioned in the application form.</p> <p>15. Under a single folio, an investor can have multiple registrations under this facility. However, if investor wishes to invest in multiple schemes, investor shall have to submit separate MITRA SIP registration forms.</p> <p>16. This facility will not be available under DEMAT mode and for Minor investors.</p> |
| <b>SBI MULTI SELECT facility</b> | <p>With a view to provide convenience and promote diversification benefits to investor(s), SBI Mutual Fund (SBIMF) has introduced a new facility i.e. SBI MULTI SELECT through which an investor can invest in multiple schemes of SBI Mutual Fund with a single cheque. Minimum subscription amount in a scheme would be as per the Scheme Information Document of the respective scheme. However, minimum total investment in the facility shall be INR 20 thousand. The facility is also available through Systematic Investment Plan (SIP). Minimum investment amount in a Scheme would be as per the existing details pertaining to monthly SIP as stated in Scheme Information Document of the respective scheme(s). Top-up facility will not be available under this facility. All the terms and conditions pertaining to SIP shall also be applicable to SIP through SBI MULTI SELECT facility. Investors are requested to visit <a href="http://www.sbimf.com">www.sbimf.com</a> for detailed terms &amp; conditions of the facility.</p> <p>The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future.</p>                                                                                                                                                                                                                                                                       |

**SWP (A) Facility**

Under SWP(A) facility, investors will have the option to withdraw the following fixed percentages or any other amount to meet their regular cashflows:

| Fixed % of the cost of investment as on date of registration of SWP (A) to be withdrawn or specified amount (in INR) subject to minimum of INR 500 | Frequency                            | Applicability of months for withdrawal in a specified frequency |
|----------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-----------------------------------------------------------------|
| 0.5%                                                                                                                                               | Monthly                              | All months                                                      |
| 1.5%                                                                                                                                               | Quarterly                            | December, March, June September                                 |
| 3%                                                                                                                                                 | Half Yearly                          | March & September                                               |
| 6%                                                                                                                                                 | Yearly                               | March                                                           |
| Any amount                                                                                                                                         | Monthly/Quarterly/Half Yearly/Yearly | Applicable months as per chosen frequency                       |

As stated in the table above, the withdrawal of the investment amount can be executed on a monthly/quarterly/half yearly/yearly basis. Withdrawals will be made / effected on the 25th of the last month of the particular month/quarter/Half year/year and would be treated as redemptions. In case 25th is a non business day, withdrawals would be effected on the next business day.

**Terms & Conditions:**

- The withdrawal amount under SWP (A) per month/quarter/half year/year shall be up to 0.5%/1.5%/3%/6% respectively of cost of investment or any other amount specified by the investor as on the date of registration of SWP (A), which shall be rounded-off to the nearest highest multiple of ₹1 provided the minimum withdrawal amount should be ₹500.
- Investors can opt for this facility and withdraw their investments systematically on a monthly/quarterly/half yearly/yearly basis. Withdrawals will be made / effected on the 25th of the last month of the particular month/quarter/half year/year and would be treated as

|  |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
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|  | <p>redemptions. In case 25th is a non-business day, withdrawals would be effected on the next business day.</p> <p>c) Investors can opt for this facility at folio/scheme/plan level by specifying the period, subject to exit load if any as applicable. Investors are required to submit SWP (A) request at least 10 days prior to the first trigger date. However please note that SWP (A) 1<sup>st</sup> trigger will commence only on or after 25<sup>th</sup> April 2022 , In case start date is not selected / not legible / not clear, the withdrawal under this facility will start from the subsequent month/quarter/half year/year .</p> <p>d) SWP (A) option is available in both options i.e. Growth / IDCW under Regular / Direct Plans. Only one active SWP(A) registration will be allowed per folio/scheme/plan.</p> <p>e) Investor has to submit a separate registration form to avail SWP (A) facility in each folio/scheme/plan. The withdrawal under this facility will terminate automatically if no unit balance is available in the folio/scheme/plan on the date of trigger or if the enrolment period expires; whichever is earlier. In case the unit balance in the folio/scheme/plan falls below the specified amount or % for SWP (A), the entire remaining amount in the folio will be processed and SWP (A) will be terminated.</p> <p>f) The applicant will have the right to discontinue the SWP (A) at any time, if he / she so desires, by providing a written request at any of the branches of the AMC or RTA. Request for discontinuing this facility shall be subject to an advance notice of 10 days.</p> <p>g) Conversion of physical unit to demat mode will nullify any existing / future SWP (A) registration request and the request cannot be re-submitted.</p> <p>h) In case an investor mentions both fixed % and amount as withdrawal amount under the facility, then fixed % will be considered under SWP (A) by default, subject to the maximum permissible percentage, and minimum withdrawal amount is Rs. 500.</p> <p>i) In case the investor mentions amount but fails to mention frequency then the default frequency shall be considered as quarterly. In case investor fails to tick any of the two options viz., amount and frequency or Fixed %, then default shall be considered as quarterly frequency with 1.5 % fixed withdrawal on cost of investment as on date of registration subject to minimum of Rs. 500.</p> <p>j) If the investor selects fixed % however if the amount upon calculation falls below Rs. 500, then the SWP (A) request will be rejected.</p> <p>k) In case there is a regular SWP and the investor opts for SWP (A) in the same Folio / scheme / plan, then</p> |
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|                                                                       | <p>both SWP and SWP (A) will happen from the scheme/plan.</p> <p>The AMC reserves the right to reject the registration request without any notice to the investor, if the request made under the Scheme is not in line with the applicable provisions of the scheme related documents. Further, the AMC or Trustees of SBI Mutual Fund may at their sole and absolute discretion decide to amend / terminate this facility under the Scheme. All the aforesaid conditions shall be applicable to the Scheme till further notice.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| <b>SMS (Short Messaging Service) Transactions facility “(m-Easy)”</b> | <p>The SMS Transactions facility “(m-Easy)” enables Unitholders to subscribe or redeem or switch Units of the Scheme by sending instructions through m-Easy by sending SMS from their registered mobile phone number on a dedicated number i.e. 9210192101 in the below mentioned format.</p> <p>For Purchase, type: INV &lt;AMOUNT&gt; &lt;SCHEME CODE&gt;<br/> For Redeem, type: RED &lt;AMOUNT / ALL&gt;&lt;SCHEME CODE&gt;<br/> For Switch, type: SWT &lt;AMOUNT / ALL&gt; &lt;FROM SCHEME CODE&gt; &lt;TO SCHEME CODE&gt;</p> <p>Purchase transaction can be done in terms of ‘Amount’ only whereas Redemption and Switch transaction can be done in terms of ‘Amount’ or “ALL” units. The minimum purchase/redemption/switch amount in the respective scheme/plan/option of SBI Mutual Fund will be applicable for each transaction. Investors are requested to refer scheme codes mentioned in the Registration Cum Debit Mandate form for SMS transactions or visit our website <a href="http://www.sbimf.com">www.sbimf.com</a>.</p> <p>Additional services which are available through the SMS (Short Messaging Service) Transactions facility “(m-Easy)”:</p> <ol style="list-style-type: none"> <li>1. Investors have an option to mention the default scheme/plan/option for the folio in the SMS Registration cum Debit Mandate form, which enables investor(s) to send SMS without mentioning the scheme code to transact in the default scheme/plan/option.</li> <li>2. In addition to Purchase, Redemption &amp; Switch transactions, investor can also register SIP through m-easy facility with default SIP date, frequency &amp; period. Default SIP date, frequency &amp; period will be considered as 10<sup>th</sup> of every month with perpetual option.</li> <li>3. Investor(s), whose mobile number is / are registered in the folio can also avail following additional services by sending an SMS to the dedicated number i.e. 9210192101. For availing this facility no registration is required.: <ol style="list-style-type: none"> <li>(i) Portfolio valuation:</li> <li>(ii) Details of last three processed transactions</li> <li>(iii) latest NAV of scheme/plan</li> </ol> </li> </ol> |

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|  | <p>(iv) statement of account via e-mail (a valid e-mail address should be registered in the folio to avail this service)</p> <p>Investors are requested to visit our website <a href="http://www.sbimf.com">www.sbimf.com</a> for scheme/plan codes, terms &amp; conditions and SMS keywords.</p> <p><b>Registration related Terms and Conditions:</b></p> <ul style="list-style-type: none"> <li>a) The SMS transactions facility “(m-Easy)” (Facility) is available only for KYC compliant Individual investors (including guardians on behalf of minor) with ‘Single’ or ‘Anyone or Survivor’ holding.</li> <li>b) In order to avail this Facility, the Unit holder(s) of SBI Mutual Fund shall be required to provide all the details as mentioned in the ‘Registration cum Debit Mandate form’.</li> <li>c) Currently, this Facility is available for purchase and redemption (for amounts less than Rs 1 crore) and can be modified/changed at the sole discretion of SBI Mutual Fund without any prior notice of whatsoever nature.</li> <li>d) This Facility is available for purchase or redemption transactions in terms of ‘Amount’ only and transaction in terms of ‘units’ cannot be accepted. The minimum purchase/redemption amount in the respective plan / option of the respective scheme of SBI Mutual Fund will be applicable for each transaction.</li> <li>e) Mobile Number Registration: Unit holder(s) of SBI Mutual fund will have to register a mobile number issued in India in their folio for availing this Facility. The mobile number provided in the debit mandate shall be updated / overwritten in the folio for which the Facility is contemplated.</li> <li>f) One Mobile Number and One Folio Combination: This Facility is available with a condition that one mobile number can be registered with one folio and/or one folio can be registered with one mobile number only. In other words, Unit holder(s) cannot register the same mobile number in more than one folio to avail this Facility. However, it is clarified that other folios may have same mobile number for availing transaction alerts.</li> <li>g) Unit holder(s) will also need to inform SBI Mutual Fund or its Registrar and Transfer Agents viz. M/s. Computer Age Management Service Ltd. (“RTA”) about any change in their bank account number, mobile number or email id by submitting a duly signed written request.</li> <li>h) Unit holder(s) further accept(s) that submission of an application for availing this Facility does not automatically imply acceptance of the same by SBI Mutual Fund. SBI Mutual Fund reserves the right to reject an application without assigning reason thereto.</li> </ul> |
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|  | <p>i) Under this Facility, the Unit holder(s) of SBI Mutual Fund may choose to purchase or redeem by sending an SMS.</p> <p>j) Currently this Facility to transact via SMS is available only for the scheme / plan and option as listed in the Debit Mandate.</p> <p><b><u>Transaction related to Terms and Conditions:</u></b></p> <p>a) Unit holder(s) of SBI Mutual Fund can start transacting using this Facility only after successful registration of the Debit Mandate with their bankers and receipt of confirmation letter/SMS/email from SBI Mutual Fund.</p> <p>b) Applicable NAV for the transaction will be dependent upon the time of receipt of the SMS into the server of the RTA, electronically time-stamped and other factors like scheme, type of transaction, amount, date of realization of funds under SEBI regulations and will be treated on par with similar transactions received through other modes. For the purpose of this Facility, such RTA office would be considered as an Official Point of Acceptance of the transaction.</p> <p>c) In case the mode of holding is 'Anyone or Survivor', this facility is available to the first named holder only.</p> <p>d) Unit holder(s) of SBI Mutual Fund agree/s and acknowledge/s that any transaction, undertaken using the registered mobile number shall be deemed to have been initiated by the Unit holder(s).</p> <p>e) If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information/key word or due to non-receipt of the SMS message by the RTA for any reason whatsoever or due to late receipt of SMS due to mobile network congestions or due to non-connectivity or any other reason beyond the control of SBI Mutual Fund or its Registrars, the Unit holder(s) will not hold SBI Mutual Fund and/or its Registrars responsible for the same.</p> <p>f) The request for purchase/redemption transaction should be considered as completed only upon receipt of the confirmation to that effect from RTA on the registered mobile number or email id of the Unit holder(s) of the Fund.</p> <p>g) In case of receipt of multiple confirmations from the RTA against a single transaction request, the same needs to be brought to the immediate attention of SBI Mutual Fund/RTA. Any transaction request on a non-Business Day will be deemed to have been received on the next Business Day in accordance with the provisions provided in the Scheme Information Document ('SID') of the schemes and/or Statement of Additional Information ('SAI') and processed accordingly.</p> <p>h) The Unit holder(s) availing this Facility shall check his / her bank account records carefully and promptly and</p> |
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|  | <p>if the Unit holder(s) believe(s) that there has been an error in any transaction using the Facility or that an unauthorized transaction has been effected, the Unit holder(s) shall immediately notify SBI Mutual Fund / RTA in writing or by e-mail.</p> <p>i) Purchase transactions under this Facility will be processed with the ARN code of the distributor through whom the last transaction was processed in the folio and consequently the amount invested may stand reduced to the extent of transaction charges if the distributor concerned has opted-in for the same. Unit holder(s) are advised to check with their distributors regarding the same before initiating purchase transactions. Requests for change/altering distributor code shall not be considered.</p> <p>The AMC reserves the right to add or delete the name of the Scheme(s)/plan(s)/option(s) under m-Easy facility at a later date.</p> <p><b><u>Bank Account registration for Debit towards Purchases:</u></b></p> <p>a) Currently this Facility is available with certain banks and their branches that participate in RBI facilities like ECS / NECS / RECS /NACH or where SBI Mutual Fund may have a specific tie-up with banks. Please note that the list of banks and branches may be modified/ updated/ changed/ removed at any time in future at the sole discretion of SBI Mutual Fund without assigning any reasons or prior notice.</p> <p>b) Unit holder(s) of SBI Mutual Fund will have to register and specify a single bank mandate for purchases through this Facility in Debit Mandate. The bank account number mentioned in the Debit Mandate is intended to be debited towards subscription only. Please note that only the existing bank account details registered in the folio shall be considered (by default) for payment of redemption proceeds.</p> <p>c) The responsibility of the bank account information provided in the Debit Mandate or any other application form for this Facility solely rests with the Unit holder(s) and SBI Mutual Fund/RTA will not be responsible or liable for any loss, claims, liability that may arise on account of any incorrect and / or erroneous data / information furnished by the Unit holder(s).</p> <p>d) Unit holder(s) need to submit an original CANCELLED cheque of the bank account which is being mandated for this Facility, failing which registration may not be processed.</p> <p>e) Unit holder(s) acknowledge/s to make payments for subscription of units from their respective bank account(s) in compliance with applicable provisions relating to third party payments detailed in the SID / SAI and ensure that the payment will be through legitimate sources only.</p> |
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|  | <p>f) The Debit mandate signed by the Unit holder(s) will be duly sent by SBI Mutual Fund/RTA/service providers to the unitholders' bank for registration under various arrangements like Direct Debit or RBI ECS Facility.</p> <p>g) It will be the sole responsibility of the unitholders' bank to ensure registration of the Debit Mandate and confirm registration. If no confirmation of registration or rejection is received within a reasonable time by SBI Mutual Fund/RTA/service providers, the same shall be deemed to have been registered and a confirmation to that effect shall be sent to the unitholders.</p> <p>h) The Unit holder(s) shall ensure availability of sufficient funds in their respective bank account as specified in the Debit Mandate, at the time of requesting a transaction using this Facility and at the time of bank account being debited.</p> <p>i) The bank account of the Unit holder may be debited towards the purchase either on the same day of transaction or within a period of one to seven business days depending upon the clearing/ECS cycle for the location concerned. However, in case of non-receipt of funds, for whatsoever reasons, the transaction shall stand cancelled/null and void and the units allotted, if any would be reversed.</p> <p>j) The Unit holder(s) agree that SBI Mutual Fund/RTA/service providers shall not be held liable for any unsuccessful registration and/or transaction due to any action or inaction of the Unit holder(s) bank including but not limited to reasons mentioned below and agree to indemnify SBI Mutual Fund/RTA against all liabilities, losses, damages and expenses which they may consequently incur/sustain either directly or indirectly:</p> <ul style="list-style-type: none"> <li>i. Loss of the Debit Mandate in transit from SBI Mutual Fund/RTA/service provider to point of acceptance of the form to RTA head office and further dispatch to the Unit holder(s)' bank branch, where such loss has not occasioned as a result of a gross negligence or willful default on the part of SBI Mutual Fund /RTA;</li> <li>ii. Non-acceptance/non-registration or rejection of Debit Mandate for whatsoever reason by the Unit holder's bank;</li> <li>iii. Transaction/s not getting processed due to non-confirmation of registration/rejection by the Unit holder's bank within a reasonable time;</li> <li>iv. Rejection of transaction/s due to non-registration/non-availability of funds or any other reason/s whatsoever;</li> <li>v. Any other such reason beyond the reasonable control of SBI Mutual Fund/RTA/service provider.</li> </ul> <p>This facility is available in the all Schemes / Plans of SBI Mutual Fund under Regular Plan as well as Direct Plan.</p> <p>Unit holder(s) are requested to note that SBI Mutual Fund reserves the right to amend the terms and conditions, or modify, or discontinue this Facility for existing as well as</p> |
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|                                                                                                | prospective investors at anytime in future.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| Transfer of Income Distribution cum capital withdrawal plan in all open ended schemes of SBIMF | <p>Transfer of Income Distribution cum capital withdrawal plan is a facility wherein the Income Distribution cum capital withdrawal (IDCW) declared under an open-ended Scheme (Source Scheme) will be allowed for investment in all open-ended schemes as target schemes (except Daily/Weekly IDCW Options of all schemes as both source and target schemes).</p> <p>Terms and conditions for availing the above facility is detailed below:</p> <ol style="list-style-type: none"> <li>1. Minimum amount of IDCW eligible for transfer is Rs. 250. If the IDCW in the source scheme happens to be less than Rs.250, then such IDCW will be automatically reinvested in the source scheme irrespective of the option selected by the investor.</li> <li>2. Investment in the target scheme will be done at the NAV as applicable for switches, with record date being the transaction day.</li> <li>3. Investor wishing to select Transfer of Income Distribution cum capital withdrawal plan will have to opt for all units under the respective plan/option of the source scheme.</li> <li>4. Investors opting for Transfer of Income Distribution cum capital withdrawal plan has to specify each scheme/plan/option separately &amp; not at the folio level.</li> <li>5. Minimum investment amount requirement in the target scheme/s will not be applicable for the Transfer of Income Distribution cum capital withdrawal plan.</li> <li>6. Request for enrollment must be submitted at least 15 days before the IDCW record date.</li> <li>7. Investors can terminate this facility by giving a written request at least 15 days prior to the IDCW record date under the source scheme.</li> </ol> <p>The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on a prospective basis.</p> |

### III. Other Details

**A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided: Not applicable**

**B. Periodic Disclosures such as Half yearly disclosures, half yearly results, annual report**

**(i) Half Yearly disclosure of Un-Audited Financials:**

Before expiry of one month from the close of each half year i.e. on March 31 or September 30, the Fund shall host a soft copy of half – yearly unaudited financial results on the website of the Fund i.e.

www.sbimf.com and that of AMFI [www.amfiindia.com](http://www.amfiindia.com). A notice advertisement communicating the investors that the financial results shall be hosted on the website shall be published in one national English daily newspaper and in a newspaper in the language of the region where the Head Office of the fund is situated.

**(ii) Half Yearly disclosure of Scheme's Portfolio:**

In terms of SEBI notification dated May 29, 2018 read with paragraph 5.1 of the SEBI Master Circular for Mutual Funds dated May 19, 2023, on half year basis (i.e. March 31 & September 30), the portfolio of the Scheme shall be disclosed as under:

1. The Fund shall disclose the scheme's portfolio (alongwith the ISIN) in the prescribed format as on the last day of the half year for all the Schemes of SBI Mutual Fund on its website i.e. [www.sbimf.com](http://www.sbimf.com) and on the AMFI's website i.e. [www.amfiindia.com](http://www.amfiindia.com) within 10 days from the close of the half-year.
2. A Statement of Scheme portfolio shall be emailed to those unitholders whose email addresses are registered with the Fund within 10 days from the close of each half year.
3. The AMC shall publish an advertisement every half year, in the all India edition of at least two daily newspapers, one each in English and Hindi; disclosing the hosting of the half yearly schemes portfolio statement on its website viz. [www.sbimf.com](http://www.sbimf.com) and on the website of AMFI i.e. [www.amfiindia.com](http://www.amfiindia.com) and the modes through which a written request can be submitted by the unitholder for obtaining a physical or electronic copy of the statement of scheme portfolio.
4. The AMC shall provide physical copy of the statement of scheme portfolio, without charging any cost, on receipt of a specific request from the unitholder.

**(iii) Monthly Disclosure of Schemes' Portfolio Statement**

The Fund shall disclose the scheme's portfolio in the prescribed format along with the ISIN as on the last day of the month for all the Schemes of SBI Mutual Fund on its website [www.sbimf.com](http://www.sbimf.com) and on the AMFI's website i.e. [www.amfiindia.com](http://www.amfiindia.com) within 10 days from the close of the month. Further, the Statement of Scheme portfolio shall be emailed to those unitholders whose email addresses are registered with the Fund within the above prescribed timeline. Further, the AMC shall provide physical copy of the statement of scheme portfolio, without charging any cost, on receipt of a specific request from the unitholder.

**(iv) Annual Report or abridged summary**

Scheme wise Annual Report or an abridged summary thereof shall be provided to all unitholders within four months from the date of closure of the relevant accounts year i.e. 31st March each year as follows:

- i) The Scheme wise annual report / abridged summary thereof shall be hosted on website of the Fund i.e., [www.sbimf.com](http://www.sbimf.com) and on the website of AMFI i.e. [www.amfiindia.com](http://www.amfiindia.com). The physical copy of the scheme-wise annual report or abridged summary shall be made available to the unitholders at the registered office of SBI Mutual Fund at all times.
- ii) The scheme annual report or an abridged summary thereof shall be emailed to those unitholders whose email addresses are registered with the Fund.
- iii) The AMC shall publish an advertisement on annual basis, in the all India edition of at least two daily newspapers, one each in English and Hindi; disclosing the hosting of the scheme wise annual report on its website viz. [www.sbimf.com](http://www.sbimf.com) and on the website of AMFI i.e. [www.amfiindia.com](http://www.amfiindia.com) and the modes through which a written request can be submitted by the unitholder for obtaining a physical or electronic copy of the scheme-wise annual report or abridged summary.
- iv) The AMC shall provide physical copy of the abridged summary of the Annual report, without charging any cost, on receipt of a specific request from the unitholder.

**(v) Product labelling:**

The Risk-o-meter shall have following six levels of risk:

- i. Low Risk
- ii. Low to Moderate Risk
- iii. Moderate Risk
- iv. Moderately High Risk
- v. High Risk and
- vi. Very High Risk

The evaluation of risk levels of a Scheme shall be done in accordance with Paragraph 17.4 of SEBI Master Circular for mutual funds dated May 19, 2023, as amended from time to time.

Any change in risk-o-meter shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders. The risk-o-meter shall be evaluated on a monthly basis and the risk-o-meter alongwith portfolio disclosure shall be disclosed on the [www.sbimf.com](http://www.sbimf.com) as well as AMFI website within 10 days from the close of each month. The risk level of the Scheme as on March 31 of every year, along with number of times the risk level has changed over the year shall be disclosed on [www.sbimf.com](http://www.sbimf.com) and AMFI website. Risk-o-meter details shall also be disclosed in scheme wise Annual Reports and Abridged summary.

**(vi) Benchmark Riskometer**

Pursuant to extant SEBI regulations, AMCs shall disclose the following in all disclosures in which the unit holders are invested as on the date , including promotional material or that stipulated by SEBI:

- a. risk-o-meter of the scheme wherever the performance of the scheme is disclosed
- b. risk-o-meter of the scheme and benchmark wherever the performance of the scheme vis-à-vis that of the benchmark is disclosed.

Further, the portfolio disclosure in terms of para 5.17 of SEBI Master Circular for Mutual Funds dated May 19, 2023 shall also include the scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark.

**(vii) Scheme Summary Document**

The AMC has provided on its website a standalone scheme document for all the Schemes which contains all the details viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc.

Scheme Summary Documents shall be disclosed on [www.sbimf.com](http://www.sbimf.com), [www.amfiindia.com](http://www.amfiindia.com) and stock exchange website in 3 data formats i.e. PDF, Spreadsheet and a machine readable format (either JSON or XML). on a monthly basis or whenever there is changes in any of the specified field, whichever is earlier.

**C. Transparency/NAV Disclosure (Details with reference to information given in Section I)**

The NAV will be calculated and disclosed on every business day. NAVs will also be displayed on the website of the Mutual Fund.

NAV will be disclosed in the manner as may be specified under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on [www.sbimf.com](http://www.sbimf.com) and [www.amfiindia.com](http://www.amfiindia.com)

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI ([www.amfiindia.com](http://www.amfiindia.com)) ) and on website of the Mutual Fund ([www.sbimf.com](http://www.sbimf.com)) by 11.00 p.m. on business day basis.

Whenever the Scheme also invests in foreign securities, the NAVs of Scheme shall be updated on daily basis on the website of the AMC and on the website of AMFI by 10:00 a.m. of the following

business day in line with Paragraph 8.2 of Master Circular for mutual funds.

In case of non-availability of price/valuation for the underlying overseas investments before aforementioned timeline, consequent to which there would be inability in capturing same day price/valuation for such underlying investments, then NAV of the Scheme will be declared as and when the price/valuation for such underlying securities/ Funds is available.

The Mutual Fund shall disclose portfolio as on the last day of the month of the respective Scheme on its website viz. [www.sbimf.com](http://www.sbimf.com) on or before the tenth day of the succeeding month in the prescribed format. In terms of SEBI notification dated May 30, 2018, a complete statement of the Scheme portfolio would also be sent by the Mutual Fund to all unitholders within 10 days from the close of each half year (i.e. March 31 & September 30) in the manner as may be specified by the Board.

#### **D. Transaction charges and stamp duty-**

**Transaction charges** – Not Applicable.

#### **Stamp Duty**

Pursuant to Notification issued by Department of Revenue, Ministry of Finance, Government of India, a stamp duty of 0.005% would be levied on applicable mutual fund transactions. Accordingly, pursuant to levy of stamp duty, the number of units allotted on applicable transactions (Purchase, Switch-in, IDCW Reinvestment & Systematic transactions viz. SIP / STP-in etc.) to the unit holders would be reduced to that extent.

Please refer SAI for details.

#### **E. Associate Transactions-** Please refer to Statement of Additional Information (SAI)

#### **F. Taxation-** For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

| <b>Tax</b>                                                      | <b>Resident Investors</b>                                                                 | <b>Non-Resident Investors</b>                                                                                              | <b>Mutual Fund</b> |
|-----------------------------------------------------------------|-------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------|--------------------|
| <b>Tax on Income Distribution under IDCW Option<sup>2</sup></b> | Taxable at normal tax rates applicable to investor <sup>3 5</sup>                         | 20% <sup>3 5</sup>                                                                                                         | Nil <sup>1</sup>   |
| <b>Capital Gains<sup>4</sup></b>                                |                                                                                           |                                                                                                                            |                    |
| a) Long Term<br>(period of holding: more than 12 months)        | 12.50% <sup>3</sup> on gains exceeding Rs.1,25,000 in a year (without indexation benefit) | 12.50% <sup>3 5</sup> on gains exceeding Rs.1,25,000 in a year (without indexation & foreign exchange fluctuation benefit) |                    |
| b) Short Term<br>(period of holding: up to 12 months)           | 20% <sup>3</sup>                                                                          | 20% <sup>3 5</sup>                                                                                                         |                    |

1. SBI Mutual Fund is registered with Securities and Exchange Board of India (SEBI) and is as such eligible for benefits u/s. 10(23D) of the Income-tax Act, 1961. Accordingly, the entire income of SBI Mutual Fund is exempt from income-tax. SBI Mutual Fund will receive all its income without deduction of tax at source as per provisions of Section 196 of the said Act.
2. With effect from April 1, 2020, income distributed by a mutual fund in respect of units of mutual funds is taxable in the hands of the unitholders at normal tax rates (plus applicable surcharge and cess).
3. Basic Tax shall be increased by surcharge as per applicable rate and Health & Education Cess at the rate of 4% on aggregate of basic tax & surcharge.

4. Securities Transaction Tax (STT) @ 0.001% is applicable on redemption of units of equity-oriented mutual funds.
5. The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Income-tax Act, 1961 read with the Income-tax Rules, 1962 and any circulars or notifications or directives or instructions issued thereunder. Please note that grant of DTAA benefit, if any, is subject to fulfilment of stipulated conditions under the provisions of the Income-tax Act, 1961 and the relevant DTAA as well as interpretation of relevant Article of such DTAA.

In case of Resident Investors: TDS is applicable at the rate of 10% on income distributed in excess of Rs.5,000 by a mutual fund.

In case of Non-Resident Investors: TDS is applicable on any income in respect of units of a Mutual Fund at lower of 20% (plus applicable surcharge and cess) or rate of income-tax provided in the relevant DTAA (read with CBDT Circular no. 3/2022 dated 3rd February 2022), provided such investor furnishes valid Tax Residency Certificate (TRC) for concerned FY. Tax will be deducted on Short-term/Long-term capital gains at the tax rates (plus applicable Surcharge and Health and Education Cess) specified in the Finance (No. 2) Act 2024 at the time of redemption of units in case of Non-Resident investors (other than FIIs) only.

TDS at higher rates: TDS at twice the applicable rate in case of payments to specified persons (excluding non-resident who does not have a Permanent Establishment in India) who has not furnished the Income Tax Return (ITR) for the assessment year relevant to previous year immediately preceding the financial year in which tax is required to be deducted, for which time limit for filing ITR has expired and the aggregate of TDS in his case is Rs.50,000 or more in the said previous year. In case PAN is not furnished, then TDS at higher of the rates as per Section 206AB or Section 206AA would apply. In case PAN is inoperative, then TDS as per Section 206AA would apply, subject to Rule 37BC of the Income-tax Rules, 1962.

The above income-tax/TDS rates are in accordance with the provisions of the Income-tax Act, 1961 as amended by Finance (No. 2) Act 2024. The above rates are based on the assumption that the mutual fund units are held by the investors as capital assets and not as stock in trade.

Investors are requested to note that the tax position prevailing at the time of investment may change in future due to statutory amendment(s). The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Income-tax Act, 1961. Additional tax liability, if any, imposed on investors due to such changes in the tax structure, shall be borne solely by the investors and not by the AMC or Trustee.

The above information is provided for only general information purposes and does not constitute tax or legal advice. In view of the individual nature of tax benefits, each investor is advised to consult with his/ her tax consultant with respect to the specific direct tax implications arising out of their transactions.

**G. Rights of Unitholders-** Please refer to SAI for details.

**H. List of official points of acceptance:**

Please refer to our website <https://www.sbimf.com/contact-us> for list of Official Points of Acceptance of SBIMF

**I. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority**

Please refer to our website <https://www.sbimf.com/offer-document-sid-kim> for details.

**Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.**

Date of Approval of the scheme by SBI Mutual Fund Trustee Company Private Limited on July 1 , 2021.

For and on behalf of the Board of Directors,  
SBI Funds Management Limited  
(the Asset Management Company for SBI Mutual Fund)

sd/-

Place: Mumbai

Date: November 29, 2024

Name : Nand Kishore  
Designation : Managing Director & CEO

## SBI FUNDS MANAGEMENT LTD - BRANCHES

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